Sixteenth Lok Sabha VII Session (23/02/2016 to 16/03/2016)

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 23, 2016/Phalguna 4, 1937 (Saka)

No. 128

12.45 P.M.

1. National Anthem

The National Anthem was played.

12.47 P.M.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on 23rd February, 2016.

12.48 P.M.

3. Obituary References

The Speaker made reference to the sad demise of His Excellency Shri Sushil Koirala, former Prime Minister of Nepal and the President of the Nepali Congress.

She also made reference to the sad demise of Dr. Balram Jakhar, former Speaker, Lok Sabha.

She further made reference to the passing away of Shri Yashpal Singh, member of the Eighth Lok Sabha; Shri Noorul Huda, member of the Fifth Lok Sabha; Shri Mufti Mohammed Sayeed, member of the Ninth and Twelfth Lok Sabhas; and Smt. Shanti Devi, Member of Sixth and Eighth Lok Sabhas. She also made reference :-

- (i) Loss of lives of 7 security personnel and injuries to 20 others in a terrorist attack at Pathankot Air Force Station on 2.01.2016.
- Loss of lives of 10 soldiers of the Indian Army due to avalanche in Siachen, Jammu & Kashmir.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

12.57 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Enemy Property (Amendment and Validation) Ordinance,
 2016 (No. 1 of 2016) (Hindi and English versions) promulgated by the
 President on 7th January, 2016 under article 123(2)(a) of the Constitution.

(2) A copy of the Proclamation (Hindi and English versions) dated 26th January, 2016 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Arunachal Pradesh published in Notification No. G.S.R.105(E) in Gazette of India dated the 26th January, 2016 under article 356 (3) of the Constitution.

(3) A copy of the Order (Hindi and English versions) dated 26th January, 2016 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R.106(E) in Gazette of India dated the 26th January, 2016.

(4) A copy each of the Reports (Hindi and English versions) of the Governor of Arunachal Pradesh dated the 15th January, 2016 and 18th January, 2016 to the President.

(5) A copy of the Proclamation (Hindi and English versions) dated the 19th
February, 2016 issued by the President under clause (2) of article 356 of the
Constitution revoking the earlier proclamation issued by him on 26th January,
2016 in relation to the State of Arunachal Pradesh published in Notification

No. G.S.R.185(E) in Gazette of India dated the 19th February, 2016 under article 356 (3) of the Constitution.

(6) A copy of the Report (Hindi and English versions) of the Governor of Arunachal Pradesh dated the 16th February, 2016 to the President.

12.57 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 24th February, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 24, 2016/Phalguna 5, 1937 (Saka)

No. 129

11.00 A.M.

1. Starred Question

Starred Question Nos. 1–5 were orally answered. Replies to Starred Question Nos. 6–20 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

3. Assent to Bills

- (I) Secretary-General laid on the Table the following 4 Bills passed by the Houses of Parliament during the Sixth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on 30th November, 2015:-
 - 1. The Negotiable Instruments (Amendment) Bill, 2015;
 - 2. The Appropriation (No.4) Bill, 2015;
 - 3. The Appropriation (No.5) Bill, 2015; and
 - 4. The Sugar Cess (Amendment) Bill, 2015.

- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 6 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015;
 - 2. The Juvenile Justice (Care and Protection of Children) Bill, 2015;
 - 3. The Arbitration and Conciliation (Amendment) Bill, 2015;
 - 4. The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015;
 - 5. The Atomic Energy (Amendment) Bill, 2015; and
 - 6. The Payment of Bonus (Amendment) Bill, 2015.

4. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of Committee on Estimates (2015-16):-

- (1) Twelfth Report on the subject 'Rationalization of Demands for Grants' pertaining to the Ministry of Finance (Department of Economic Affairs) of the Committee on Estimates (2015-16).
- (2) Thirteenth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report of the Committee on Estimates (2013-14) of Fifteenth Lok Sabha on the subject 'Development of Tourism' pertaining to the Ministry of Tourism and Ministry of Culture.
- (3) Fourteenth Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Fifth Report of the Committee on Estimates (2014-15) of Sixteenth Lok Sabha on the subject 'Regulatory Mechanism of Protection of Interests of the Depositors of Non-Banking Financial Companies (NBFCs) - An Overview' pertaining to the Ministry of Finance (Department of Financial Services).

5. Report of Standing Committee on Finance

Dr. M. Veerappa Moily presented the Twenty-seventh Report (Hindi and English versions) of the Standing Committee on Finance on the Subject 'Non-Performing Assets (NPAs) of Financial Institutions' of the Ministry of Finance (Department of Financial Services).

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-fifth Report of the Business Advisory Committee.

7. Motions for Election to Committees

(i) Dr. Murli Manohar Joshi moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1^{st} May, 2016 and ending on the 30^{th} April, 2017."

The motion was adopted.

(ii) Shri Bhartruhari Mahtab moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017."

The motion was adopted.

(iii) Shri Bhartruhari Mahtab moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Shanta Kumarmoved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017."

The motion was adopted.

(v) Shri Shanta Kumarmoved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(vi) Dr. Kirit Solanki moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of rule 331B of the Rules of Procedure & Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1^{st} May, 2016 and ending on the 30^{th} April, 2017."

The motion was adopted.

(vii) Dr. Kirit Solanki moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 2016 and ending on the 30th April, 2017 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

12.08 P.M.

8. Government Bill–Introduced

The Election Laws (Amendment) Bill, 2016

12.09 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

(1) Shri Devendra Singh Bhole regarding need to conduct an inquiry into alleged irregularities in appointment of teachers in Indian Institute of Technology, Kanpur, Uttar Pradesh.

- (2) Shri Chandra Prakash Joshi regarding need to construct slip lane and service road on National Highway No. 76 passing through Bassi area in Chittorgarh parliamentary constituency, Rajasthan.
- (3) Shri Gajendra Singh Shekhawat regarding need to release a commemorative stamp in honour of Jhala Manna, the great hero and loyal associate of Maharana Pratap.
- (4) Dr. Virendra Kumar regarding need to increase the number of work days under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- (5) Shri Ravindra Kumar Pandey regarding need to provide reservation on social and economic grounds.
- (6) Shri Janardan Singh Sigriwal regarding need to set up Centres of Skill Development in Maharajganj parliamentary constituency, Bihar.
- (7) Shri Rajesh Verma regarding need to send a team of agriculture scientists to Sitapur district, Uttar Pradesh to suggest ways and means to increase groundnut production in the district.
- (8) Shri Nishikant Dubey regarding development of strategic projects in Deoghar, Jharkhand.
- (9) Smt. Raksha Nikhil Khadse regarding need to examine meticulously the emission rate of electro-magnetic radiation by mobile towers in the country.
- (10) Shri Subhash Chandra Baheria regarding need to provide toilet facilities in all the households in villages declared as Nirmal Gram.
- (11) Shri Sushil Kumar Singh regarding need to upgrade State Highways in Naxal affected areas in Bihar.
- (12) Shri Vishnu Dayal Ram regarding need to construct a permanent building for Jawahar Navodaya Vidyalaya No. 2, Japla, Palamu district, Jharkhand.

- (13) Shri Sharad Tripathi regarding need to formulate a comprehensive programme to check dwindling farm production due to climatic change.
- (14) Shri A.T. Nana Patil regarding need to accord sanction to the proposal of Government of Maharashtra for construction of dam on Girna River.
- (15) Smt. Rama Devi regarding need to start construction of sanctioned road projects and resume construction work of various roads under Pradhan Mantri Gram Sadak Yojana in Sheohar parliamentary constituency, Bihar.
- (16) Smt. Jayshreeben K. Patel regarding need to appoint Programme Officer for programmes running under Integrated Child Development Services Scheme in Ahmedabad and Surat in Gujarat.
- (17) Shri Gutha Sukhender Reddy regarding need to accord early approval for change of alignment of the proposed new broad gauge line from Nalgonda to Marchela in Andhra Pradesh.
- (18) Dr. Shashi Tharoor regarding need to amend section 124A of the Indian Penal Code.
- (19) Shri T.G. Venkatesh Babu regarding need to withdraw service tax on all life insurance premiums.
- (20) Dr. C. Gopalakrishnan regarding need to provide urgent central assistance for Athikadavu-Avinashi flood canal scheme in Tamil Nadu.
- (21) Prof. Saugata Roy regarding need to protect Universities from interference.
- (22) Shri Sultan Ahmed regarding need to provide civil service aspirants who opted for regional vernacular language three additional attempts as a one time measure.
- (23) Smt. Sakuntala Laguri regarding need to run a train between Bhubaneswar and Delhi via Keonjhar, Banaspani and Chaibasa.
- (24) Shri Sadashiv Lokhande regarding need to honour Anna Hazare, Social activist with Bharat Ratna.

- (25) Shri M. Srinivasa Rao regarding need for early commencement of work relating to development of LNG Terminal at Gangavaram Port in Andhra Pradesh.
- (26) Shri P. Karunakaran regarding need to raise the import duty on rubber.
- (27) Shri Mohammad Faizal regarding need to provide proper and adequate remuneration to fishermen of Lakshadweep.
- (28) Shri Dushyant Chautala regarding need to include Haryanvi language in the Eighth Schedule to the Constitution.

12.20 P.M.

10. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, it was agreed that a Short Duration Discussion on the issues relating to functioning of universities including incidents in JNU and Hyderabad University will be taken up. In view of the demand by several members, I have allowed the discussion to be held today after the seconder to the Motion of Thanks has concluded her speech.

The subject of the discussion would be-

"Situation arising out of recent incidents in institutions of higher education in reference to Jawaharlal Nehru and Hyderabad Universities."

Hon'ble Members, notice from Shri K.C. Venugopal has been received first in point of time.

Shri K.C. Venugopal has requested that Shri Jyotiraditya M. Scindia may initiate the discussion on his behalf. I have agreed to the request."

12.21 P.M.

11. Motion of Thanks on the President's Address

Time Recommended by BAC : 12 Hrs. Time Taken: 1 Hr. 30 Mts. Balance: 10 Hrs. 30 Mts.

Smt. Meenakashi Lekhi moved the following motion and spoke :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2016'."

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.17 P.M.)

2.17 P.M.

Smt. Harsimrat Kaur Badal seconded the motion and spoke.

2.56 P.M.

Thereafter, the Speaker made the following observation:-

"Hon'ble Members, whose amendments to the Motion of Thanks have been circulated, may if they desire to move their amendments, send slips at the Table within 15 minutes indicating the serial numbers of the amendments they would like to move. Only those amendments, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial number of amendments treated as moved will be put up on the Notice Board shortly thereafter. In case members find any discrepancy in the list, they may kindly bring it to the notice of the Officers at the Table immediately."

Two Hundred Eleven (57–86, 89, 91–144, 150–156, 185–187, 200–227, 244–331) Amendments were moved.

The discussion was not concluded.

9

2.57 P.M.

12. Discussion under Rule 193

Time Taken: 4 Hrs. 59 Mts.

Shri Jyotiraditya Madhavrao Scindia initiated the discussion regarding situation arising out of recent incidents in institutions of higher education in reference to Jawaharlal Nehru and Hyderabad Universities.

The following members took part in the debate:-

- 1. Shri Anurag Singh Thakur
- 2. Prof. (Dr.) Sugata Bose
- 3. Shri Tathagata Satpathy
- 4. Shri Arvind Ganpat Sawant
- 5. Shri Mulayam Singh Yadav
- 6. Dr. Ravindra Babu Pandula
- 7. Shri Konda Vishweshwara Reddy
- 8. Shri M.B. Rajesh
- 9. Dr. Vara Prasad Rao Velagapalli
- 10. Shri Chirag Paswan
- 11. Shri Tariq Anwar
- 12. Shri M. Venkaiah Naidu
- 13. Shri Jay Prakash Narayan Yadav
- 14. Shri Asaduddin Owaisi
- 15. Shri Rajesh Ranjan (Pappu Yadav)
- 16. Shri Dushyant Chautala
- 17. Shri Kaushalendra Kumar
- 18. Shri Maheish Girri
- 19. Shri C.N. Jayadevan
- 20. Smt. Anupriya Patel
- 21. Shri E.T. Mohammed Basheer

10

- 22. Shri N.K. Premachandran
- 23. Shri Suresh Kodikunnil

Smt. Smriti Zubin Irani replied to the debate.Shri Rajnath Singh intervened in the debate.The discussion was concluded.

*8.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 25th February, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 25, 2016/Phalguna 6, 1937 (Saka)

No. 130

11.00 A.M.

1. Starred Question

Starred Question Nos. 21–25 were orally answered. Replies to Starred Question Nos. 26–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.00 Noon

3. Papers to be laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Compensation, Rehabilitation and Resettlement and Development Plan) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 985(E) in Gazette of India dated 18th December, 2015 under Section 110 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Notification No. G.S.R. 36(E) (Hindi and English versions) published in Gazette of India dated 15th January, 2016 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion)(Amendment) Regulations, 2016 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran presented the Fourth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. **Reports of Committee on Public Undertakings**

Shri Shanta Kumar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

(1) Eleventh Report based on Performance Audit Report No. 18 of 2014 on 'Planning and implementation of transmission projects by Power Grid Corporation of India Limited and Grid Management by Power System Operation Corporation Limited'.

- (2) Twelfth Report on National Aluminium Company Limited (NALCO).
- (3) Thirteenth Report on Action Taken by the Government on the Observations / Recommendations contained in the Fourth Report (Sixteenth Lok Sabha) of the Committee on Public Undertakings(2014-15) on 'Coal India Limited'.

7. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- Seventeenth Report on the subject 'Petroleum, Chemicals and Petrochemicals Investment Regions (PCPIRs)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Eighteenth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report (16th Lok Sabha) on the subject 'Functioning of National Institutes of Pharmaceuticals Education and Research (NIPER)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Nineteenth Report on Action Taken by the Government on the recommendations contained in the Eleventh Report (16th Lok Sabha) on the subject 'Movement of Fertilizers and Monitoring System' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

8. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on 24th February, 2016."

The motion was adopted.

12.02 P.M.

9. The Budget (Railways)

Shri Suresh Prabhu presented a statement of the estimated receipts and expenditure of the Government of India for the year 2016-17 in respect of Railways.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.18 P.M.)

2.18 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Sukhbir Singh Jaunpuria regarding need to widen the Hammir Bridge at railway station at Sawai Madhopur, Rajasthan.
- (2) Shri Maheish Girri regarding need to take suitable punitive action against persons involved in anti-national activities.
- (3) Shri Raghav Lakhanpal regarding need to upgrade Sahikh-Ul-Hind Maulana Mahmood Hasan Medical collage in Saharanpur to the level of All India Institute of Medical Sciences.
- (4) Shri Arjun Ram Meghwal regarding need to hold general elections to Lok Sabha, State Legislative Assemblies, Panchayati Raj Institutions and Municipal Corporations simultaneously.
- (5) Col. Sonaram Chaudhary regarding need to undertake research work for rejuvenation of mythological river Saraswati.
- (6) Shri P.P. Chaudhary regarding need to include construction of new railway line from Bilara to Bar in Jodhpur, Rajasthan in the railway budget.
- (7) Shri Om Birla regarding need to provide funds for revival of Instrumentation Limited, Kota, Rajasthan.
- (8) Shri Raj Kumar Saini regarding exclusion of socially and economically well-off castes in the Other Backward classes.
- (9) Shri Arjun Lal Meena regarding need to accelerate the pace of gauge conversion of railway line from Udaipur city to Ahmedabad via Dungarpur and Himmatnagar.
- (10) Shri Bhairon Prasad Mishra regarding need to provide financial assistance to farmers distressed due to severe drought situation in Banda parliamentary constituency, Uttar Pradesh.

- (11) Shri Devji M. Patel regarding need to start work on Battisa Nala Project for providing irrigation and drinking water facilities to people in Sirohi district, Rajasthan.
- (12) Shri Jagdambika Pal regarding need to address the grievances of Anganwadi workers particularly in Uttar Pradesh.
- (13) Dr. Kirit Somaiya regarding need to take suitable punitive action against fraudulent investment companies.
- (14) Shri Rajeev S. Satav regarding need to conduct sessions of Parliament of India at four prominent metro cities of the country.
- (15) Shri Mullappally Ramachandran regarding need to take steps to improve the condition of Public Sector Banks in the country.
- (16) Smt. Ranjeet Ranjan regarding need to upgrade road no. 18 connecting gram panchayats of Madhubani, Supaul, Saharsa and Darbhanga districts of Bihar as National Highway.
- (17) Shri M. Udhayakumar regarding need to provide adequate number of LHB coaches to Southern Railway from Integral Coach Factory, Chennai.
- (18) Dr. K. Kamaraj regarding need for reconstruction and reopening of closed railway station at Asakalathur (Eyyanur), Sarvoy and Kattukottai in Kallakurichi parliamentary constituency of Tamil Nadu.
- (19) Dr. Ratna De Nag regarding need to review sports policy.
- (20) Shri Shrirang Appa Barne regarding need to extend the Pune-Lonawala suburban railway services to Hinjawadi IT Park and Talegaon-Chakan industrial area and also augment passenger facilities at railway stations under the suburban railway.
- (21) Shri Shailesh Kumar alias Bulo Mandal regarding need to set up a world class centre of skill development in Bhagalpur, Bihar.
- (22) Shri Kaushalendra Kumar regarding need to undertake excavation of places of archaeological importance in Nalanda and other places in Bihar.
- (23) Adv. Joice George regarding need to take steps to safeguard the interests of Cardamom growers.

2.19 P.M.

11. Government Bill – Passed

Time Taken: 1 Hr. 13 Mts.

The Election Laws (Amendment) Bill, 2016

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri B. Senguttuvan
- 3. Shri Kalyan Banerjee
- 4. Shri S.S. Ahluwalia
- 5. Shr Pinaki Misra
- 6. Shri Anandrao Adsul
- 7. Shri Jayadev Galla
- 8. Shri Vinod Kumar Boinapalli
- 9. Shri Md. Badaruddoza Khan
- 10. Shri Kaushalendra Kumar
- 11. Shri N.K. Premachandran
- 12. Shri Virendra Singh
- 13. Shri Mohammad Salim
- 14. Shri George Baker
- 15. Shri Sultan Ahmed
- 16. Shri Jay Prakash Narayan Yadav

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill was passed.

3.33 P.M.

12. Motion of Thanks on the President's Address

Time Allotted : 12 Hrs. Time Taken: 4 Hrs. 06 Mts. Balance: 7 Hrs. 54 Mts.

Further consideration of the following motion moved by Smt. Meenakashi Lekhi and seconded by Smt. Harsimrat Kaur Badal on 24th February, 2016, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2016'."

The following members took part in the debate:-

- 1. Shri Mallikarjun Kharge
- 2. Shri M. Venkaiah Naidu
- 3. Shri P. Nagarajan

The discussion was not concluded.

*7.30 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 26th February, 2016.)

ANOOP MISHRA Secretary General

*From 6.08 P.M. to 7.30 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 26, 2016/Phalguna 7, 1937 (Saka)

No. 131

11.00 A.M.

1. Starred Question

Starred Question Nos. 41–45 were orally answered. Replies to Starred Question Nos. 46–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy (Hindi and English versions) of the Economic Survey, 2015-2016 (Volume-I & II).

(2) A copy (Hindi and English versions) of the Public Enterprises Survey, 2014-2015 (Volume I & II).

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

- (i) The Debts Recovery Appellate Tribunal, Kolkata (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.37(E) in Gazette of India dated 15th January, 2016.
- (ii) The Debts Recovery Appellate Tribunal, Chennai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.38(E) in Gazette of India dated 15th January, 2016.
- (iii) The Debts Recovery Appellate Tribunal, Mumbai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.39(E) in Gazette of India dated 15th January, 2016.
- (iv) The Debts Recovery Appellate Tribunal, Allahabad (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.40(E) in Gazette of India dated 15th January, 2016.
- (v) The Debts Recovery Appellate Tribunal, Delhi (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.41(E) in Gazette of India dated 15th January, 2016.
- (vi) The Debts Recovery Tribunal-I, Ahmedabad (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.42(E) in Gazette of India dated 15th January, 2016.
- (vii) The Debts Recovery Tribunal-2, Ahmedabad (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.43(E) in Gazette of India dated 15th January, 2016.
- (viii) The Debts Recovery Tribunal, Allahabad (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.44(E) in Gazette of India dated 15th January, 2016.
- (ix) The Debts Recovery Tribunal, Aurangabad (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.45(E) in Gazette of India dated 15th January, 2016.
- (x) The Debts Recovery Tribunal, Begaluru (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.46(E) in Gazette of India dated 15th January, 2016.

- (xi) The Debts Recovery Tribunal-I, Chandigarh (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.47(E) in Gazette of India dated 15th January, 2016.
- (xii) The Debts Recovery Tribunal-2, Chandigarh (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.48(E) in Gazette of India dated 15th January, 2016.
- (xiii) The Debts Recovery Tribunal-I, Chennai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.49(E) in Gazette of India dated 15th January, 2016.
- (xiv) The Debts Recovery Tribunal-2, Chennai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.50(E) in Gazette of India dated 15th January, 2016.
- (xv) The Debts Recovery Tribunal-3, Chennai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.51(E) in Gazette of India dated 15th January, 2016.
- (xvi) The Debts Recovery Tribunal, Coimbatore (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.52(E) in Gazette of India dated 15th January, 2016.
- (xvii) The Debts Recovery Tribunal, Cuttack (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.53(E) in Gazette of India dated 15th January, 2016.
- (xviii) The Debts Recovery Tribunal-I, Delhi (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.54(E) in Gazette of India dated 15th January, 2016.
- (xix) The Debts Recovery Tribunal-2, Delhi (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.55(E) in Gazette of India dated 15th January, 2016.
- (xx) The Debts Recovery Tribunal-3, Delhi (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.56(E) in Gazette of India dated 15th January, 2016.

- (xxi) The Debts Recovery Tribunal, Ernakulum (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.57(E) in Gazette of India dated 15th January, 2016.
- (xxii) The Debts Recovery Tribunal, Guwahati (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.58(E) in Gazette of India dated 15th January, 2016.
- (xxiii) The Debts Recovery Tribunal, Hyderbad (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.59(E) in Gazette of India dated 15th January, 2016.
- (xxiv) The Debts Recovery Tribunal, Jabalpur (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.60(E) in Gazette of India dated 15th January, 2016.
- (xxv) The Debts Recovery Tribunal, Jaipur (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.61(E) in Gazette of India dated 15th January, 2016.
- (xxvi) The Debts Recovery Tribunal-I, Kolkata (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.62(E) in Gazette of India dated 15th January, 2016.
- (xxvii) The Debts Recovery Tribunal-2, Kolkata (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.63(E) in Gazette of India dated 15th January, 2016.
- (xxviii) The Debts Recovery Tribunal-3, Kolkata (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.64(E) in Gazette of India dated 15th January, 2016.
 - (xxix) The Debts Recovery Tribunal, Lucknow (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.65(E) in Gazette of India dated 15th January, 2016.
 - (xxx) The Debts Recovery Tribunal, Madurai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.66(E) in Gazette of India dated 15th January, 2016.

- (xxxi) The Debts Recovery Tribunal-I, Mumbai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.67(E) in Gazette of India dated 15th January, 2016.
- (xxxii) The Debts Recovery Tribunal-2, Mumbai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.68(E) in Gazette of India dated 15th January, 2016.
- (xxxiii) The Debts Recovery Tribunal-3, Mumbai (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.69(E) in Gazette of India dated 15th January, 2016.
- (xxxiv) The Debts Recovery Tribunal, Nagpur (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.70(E) in Gazette of India dated 15th January, 2016.
- (xxxv) The Debts Recovery Tribunal, Patna (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.71(E) in Gazette of India dated 15th January, 2016.
- (xxxvi) The Debts Recovery Tribunal, Pune (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.72(E) in Gazette of India dated 15th January, 2016.
- (xxxvii) The Debts Recovery Tribunal, Ranchi (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.73(E) in Gazette of India dated 15th January, 2016.
- (xxxviii) The Debts Recovery Tribunal, Vishakhapatnam (Multi-Tasking Staff) Recruitment Rules, 2016 published in Notification No. G.S.R.74(E) in Gazette of India dated 15th January, 2016.
 - (xxxix) The Debts Recovery Appellate Tribunal, Delhi (Court Master) Recruitment Rules, 2015 published in Notification No. G.S.R.957(E) in Gazette of India dated 11th December, 2015.
 - (xl) The Debts Recovery Appellate Tribunal, Chennai (Court Master) Recruitment Rules, 2015 published in Notification No. G.S.R.958(E) in Gazette of India dated 11th December, 2015.

5

- (xli) The Debts Recovery Appellate Tribunal, Kolkata (Court Master) Recruitment Rules, 2015 published in Notification No. G.S.R.959(E) in Gazette of India dated 11th December, 2015.
- (xlii) The Debts Recovery Appellate Tribunal, Allahabad (Court Master) Recruitment Rules, 2015 published in Notification No. G.S.R.960(E) in Gazette of India dated 11th December, 2015.
- (xliii) The Debts Recovery Appellate Tribunal, Mumbai (Court Master) Recruitment Rules, 2015 published in Notification No. G.S.R.961(E) in Gazette of India dated 11th December, 2015.

4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Shri Vinod Khanna	21.07.2015 to 13.08.2015 &
		26.11.2015 to 23.12.2015
(2)	Capt. Amarinder Singh	06.05.2015 to 13.05.2015.
		21.07.2015 to 13.08.2015 &
		26.11.2015 to 22.12.2015
(3)	Shri S.P.Y. Reddy	26.11.2015 to 23.12.2015
(4)	Shri Vithalbhai Hansrajbhai Radadiya	08.05.2015 to 13.05.2015
		21.07.2015 to 13.08.2015 &
		26.11.2015 to 23.12.2015
(5)	Shri Rama Chandra Hansdah	20.04.2015 to 13.05.2015
		21.07.2015 to 13.08.2015
		26.11.2015 to 14.12.2015 &
		15.12.2015 to 23.12.2015

5. Reports of Standing Committee on Defence

Maj. Gen. B.C. Khanduri, AVSM(Retd.) presented the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Fourteenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/ observations contained in the Second Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Defence on General Defence Budget (Demand No. 20, 21 and 27).
- (2) Fifteenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Sixth Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Defence on Civil Expenditure of the Ministry of Defence and Capital Outlay on Defence Services (Demand No. 21, 22 and 28)'.
- (3) Sixteenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Eighth Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Defence on Navy and Air Force(Demand No. 24 and 25)'.
- (4) Seventeenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/ observations contained in the Ninth Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Defence on Ordnance Factories and Defence Research and Development Organisation (Demand No. 26 & 27)'.

6. Reports of Standing Committee on Science & Technology, Environment & Forests

Kumari Sushmita Dev laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Seventy-first Report on 'Action Taken by the Government on the recommendations contained in the Two Hundred Fifty-sixth Report of the Committee on Demands for Grants (2015-16) of the Department of Atomic Energy'.
- (2) Two Hundred Seventy-second Report on 'Action Taken by the Government on the recommendations contained in the Two Hundred Fifty-fifth Report of the Committee on Demands for Grants (2015-16) of the Department of Space'.
- (3) Two Hundred Seventy-third Report on 'Action Taken by the Government on the recommendations contained in the Two Hundred Fifty-eighth Report of the Committee on Demands for Grants (2015-16) of the Department of Science & Technology'.
- (4) Two Hundred Seventy-fourth Report on 'Action Taken by the Government on the recommendations contained in the Two Hundred Fifty-ninth Report of the Committee on Demands for Grants (2015-16) of the Department of Biotechnology'.
- (5) Two Hundred Seventy-fifth Report on 'Action Taken by the Government on the recommendations contained in the Two Hundred Sixtieth Report of the Committee on Demands for Grants (2015-16) of the Ministry of Earth Sciences'.
- (6) Two Hundred Seventy-sixth Report on 'Action Taken by the Government on the recommendations contained in the Two Hundred Fifty-seventh Report of the Committee on Demands for Grants (2015-16) of the Department of Scientific & Industrial Research'.

(7) Two Hundred Seventy-seventh Report on 'The Compensatory Afforestation Fund Bill, 2015'.

7. Evidence tendered before the Parliamentary Standing Committee on Science & Technology, Environment & Forests

Kumari Sushmita Dev laid on the Table the 'Evidence tendered before the Parliamentary Standing Committee on Science & Technology, Environment & Forests in relation to its Two Hundred Seventy-seventh Report on 'The Compensatory Afforestation Fund Bill, 2015'.

12.05 P.M.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 29th February, 2016.

12.14 P.M.

9. Motion regarding Report of the Joint Committee on the Insolvency and Bankruptcy Code, 2015 -- Extension of Time

Shri Bhartruhari Mahtab moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Insolvency and Bankruptcy Code, 2015 upto the last day of the first week of second part of the Budget Session, 2016."

The motion was adopted.

12.21 P.M.

10. Motion of Thanks on the President's Address

Time Allotted : 12 Hrs. Time Taken: 5 Hrs. 59 Mts. Balance: 6 Hrs. 01 Mts.

Further consideration of the following motion moved by Smt. Meenakashi Lekhi and seconded by Smt. Harsimrat Kaur Badal on 24th February, 2016, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2016'."

The following members took part in the debate:-

- 1. Shri Sultan Ahmed
- 2. [#]Shri Bhartruhari Mahtab
- 3* Smt. Geetha Kothapalli
- 4* Shri Rajeev Shankarrao Satav
- 5* Shri Naranbhai Bhikhabhai Kachhadiya
- 6* Dr. Virendra Kumar
- 7* Shri Srirang Appa Barne
- 8* Smt. Ranjanben Bhatt
- 9* Dr. Yashwant Singh

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.34 P.M.)

2.34 P.M.

- 10* Shri B.N. Chandrappa
- 11* Shri Parayamparanbil Kuttappan Biju

[#]He resumed his speech after the House re-assembled. *Written speeches were laid on the Table.

- 12* Dr. Thokchom Meinya
- 13. Shri Anandrao Adsul
- 14* Smt. Rama Devi
- 16* Shri Rabindra Kumar Jena
- 17* Smt. Kavitha Kalvakuntla
- 18* Shri P.P. Chaudhary

The discussion was not concluded.

3.30 P.M.

11. Motion

Shri Rattan Lal Kataria moved the following motion:-

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 2016."

The motion was adopted.

12. Private Members' Bills – Introduced

- (1) The Climate Change Bill, 2015 by Shri Kalikesh Narayan Singh Deo.
- (2) The Special Financial Assistance to the State of Odisha Bill, 2015 by Shri Kalikesh Narayan Singh Deo.
- (3) The Disclosure of Lobbying Activities Bill, 2015 by Shri Kalikesh Narayan Singh Deo.
- (4) The Hospital-Acquired Infections (Prevention, Control and Mandatory Reporting) Bill, 2015 by Shri Prem Das Rai.
- (5) The Supreme Court of India (Establishment of a Permanent Branch at Guntur) Bill, 2016 by Shri Jayadev Galla.
- (6) The Constitution (Amendment) Bill, 2016 (Amendment of article 12) by Shri P.P. Chaudhary.

^{*}Written speeches were laid on the Table.

- (7) The Constitution (Amendment) Bill, 2016 (Amendment of article 66) by Shri P.P. Chaudhary.
- (8) The National Commission for Sugarcane Farmers Bill, 2015 by Shri Rajesh Pandey.
- (9) The Population Control Bill, 2015 by Shri Rajesh Pandey.
- (10) The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Rajasthan Bill, 2015 by Shri C.P. Joshi.
- (11) The Supreme Court of India (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2016 by Dr. A. Sampath.
- (12) The Sikh Marriage Bill, 2016 by Dr. Dharam Vira Gandhi.
- (13) The Nationalisation of Inter-State Rivers Bill, 2016 by Shri Kirti Azad.
- (14) The Prevention and Punishment of the Crime of Genocide Bill, 2016 by Shri Kirti Azad.
- (15) The Euryale Ferox Nut Growers (Remunerative Price and Welfare) Bill,2016 by Shri Kirti Azad.
- (16) The Representation of the People (Amendment) Bill, 2016 (Amendment of section 33) by Shri Rabindra Kumar Jena.
- (17) The Victims of Accident (Equal Compensation) Bill, 2016 by Shri Gopal Chinayya Shetty.
- (18) The Homeless Pavement Dwellers (Welfare) Bill, 2016 by Shri Gopal Chinayya Shetty.
- (19) The Special Financial Assistance to the State of Maharashtra Bill, 2016 by Shri Gopal Chinayya Shetty.
- (20) The Constitution (Amendment) Bill, 2016 (Insertion of new Part IVB) by Dr. Ramesh Pokhriyal 'Nishank'

3.44 P.M.

13. Private Member's Bill – Withdrawn

The Compulsory Voting Bill, 2014

Further discussion on the consideration of the Bill moved by Shri Janardan Singh 'Sigriwal' on 13th March, 2015, continued.

The following members took part in the debate:-

- 1. Shri Devendra Singh (resumed his speech)
- 2. Prof. Saugata Roy
- 3. Shri Sunil Kumar Singh
- 4. Shri Jitendra Chaudhury

Shri D.V. Sadananda Gowda took part in the debate.

Shri Janardan Singh 'Sigriwal' replied to the debate.

The Bill was withdrawn by leave of the House.

5.11 P.M.

14. Private Member's Bill – Under Consideration

The Rights of Transgender Persons Bill, 2014, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved by Shri Baijayant "Jay" Panda commenced.

Shri Jadambika Pal took part in the debate and his speech was unfinished.

The discussion was not concluded.

[@]7.01P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 29th February, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 29, 2016/Phalguna 10, 1937 (Saka)

No. 132

11.00 A.M.

1. The Budget (General) – 2016-2017

Shri Arun Jaitley presented a statement of the estimated receipts and expenditure of the Government of India for the year 2016-2017.

12.41 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Arun Jaitley laid on the Table the following Statements under section

3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

3. Government Bill-Introduced

The Finance Bill, 2016.

12.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st March, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 1, 2016/Phalguna 11, 1937 (Saka)

No. 133

11.00 A.M.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 11.15 A.M.)

11.15 A.M.

1. Starred Questions

Starred Question Nos. 61-63 and 71 (linked with 62) were orally

answered.

(Due to interruptions, Lok Sabha adjourned at 11.36 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 64–70 and 72–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2014-2015, alongwith Audited Accounts. (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2014-2015.

(3) A copy each of the following Notifications under Section 123 of the Daman and Diu Panchayat Regulation, 2012:-:-

- (i) The Daman and Diu Panchayats (Election Procedure) Rules, 2014 published in Notification No. 30 dated 20th August, 2014 (in English version) and Notification No. 61 dated 9th October, 2015 (in Hindi version) in Gazette of U.T. Administration of Daman and Diu.
- (ii) The Daman and Diu Panchayats (Election Procedure) (Amendment) Rules, 2015 published in Notification No. 25 dated 26th June, 2015 (in English version) and Notification No. 34 dated 19th August, 2015 (in Hindi version) in Gazette of U.T. Administration of Daman and Diu.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions the National Council for Cooperative Training, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2013-2014.
- (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Notification No. S.O.3439(E) (Hindi and English versions) published in Gazette of India dated 17th December, 2015, order indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi, 2015-16 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

(12) A copy of the Border Security Force Headquarters Group 'C' (noncombatised) posts Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 160(E) in Gazette of India dated 11th February, 2016 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

(13) A copy of the Central Industrial Security Force (Amendment) Rules,2015 (Hindi and English versions) published in Notification No. G.S.R.

14(E) in Gazette of India dated 8th January, 2016 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2014-2015.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2014-2015.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2014-2015.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-

- Report on the Problems of Migrants SCs in obtaining caste certificates of the National Commission for Scheduled Castes-May, 2013.
- (ii) Explanatory Memorandum on the above Report.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 26th February, 2016, Rajya Sabha agreed without any amendment to the Election Laws (Amendment) Bill, 2016, passed by Lok Sabha on 25th February, 2016.

12.08 P.M.

5. Government Bill – Introduced

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2016

(Due to interruptions, Lok Sabha adjourned at 12.12 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

6. Submission by Member

Dr. P. Venugopal made submission regarding reported disclosure by ED and IT on investments by a firm owned by the son of a former Finance Minister.

Shri Rajiv Pratap Rudy responded.

2.07 P.M.

7. Matters Under Rule 377

- (1) Smt. Neelam Sonker raised a matter regarding need to set up a Akashvani Kendra at Azamgarh, Uttar Pradesh.
- (2) Shri Arjun Lal Meena raised a matter regarding need to expedite setting up of Passport Seva Kendra at Udaipur, Rajasthan.
- (3) Dr. Manoj Rajoria raised a matter regarding need to take welfare measures for cotton farmers in the country.
- (4) Smt. Rama Devi raised a matter regarding need to conduct an inquiry into alleged misappropriation of funds under Mid-day meal scheme in Bihar.
- (5) Shri Jugal Kishore Sharma raised a matter regarding need to set up Kendriya Vidyalayas at Vishnah, Naushera and Poonch in Jammu & Kashmir.
- (6) Shri Maheish Girri raised a matter regarding need to provide the facility of helipad in East Delhi parliamentary constituency.
- (7) Shri Hukum Singh raised a matter regarding need to set up a hospital with all the modern healthcare facilities in Kairana parliamentary constituency, Uttar Pradesh.
- (8) Shri C.R. Chaudhary raised a matter regarding need to include Makrana city in Rajasthan under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Scheme.
- (9) Shri P.P. Chaudhary raised a matter regarding need to reduce the rate of mobile SMS sent in Hindi language.

- (10) Shri Nana Falgunrao Patole raised a matter regarding need to ensure mandatory 27% reservation in jobs and educational institutions to people belonging to Other Backward Classes in the country particularly in Maharashtra.
- (11) Shri Satish Chandra Dubey raised a matter regarding need to permit picking of stones from Pandai river in Valmiki Nagar parliamentary constituency, Bihar.
- (12) Dr. Ramesh Pokhriyal 'Nishank' raised a matter regarding need to provide clean drinking water to residents of Haridwar in Uttarakhand.
- (13) Shri Prabhubhai Nagarbhai Vasava raised a matter regarding need to improve the condition of post office buildings as well as appointment of adequate postal staff in Bardoli parliamentary constituency, Gujarat.
- (14) Shri Kodikunnil Suresh raised a matter regarding need to provide a special financial package to Kerala for providing basic amenities to pilgrims visiting Sabarimala temple in the State.
- (15) Dr. Shashi Tharoor raised a matter regarding need to set up the proposed National Institute of Medicinal Plants in Thiruvananthapuram in Kerala.
- (16) Shri Nagendra Kumar Pradhan raised a matter regarding need to release the backlog amount of Central Assistance under post-matric scholarship scheme to Government of Odisha.
- (17) Shri Arvind Sawant raised a matter regarding need to review the inclusion of 'Sindh' in the National Anthem of India and make suitable amendments.
- (18) Shri C. H. Malla Reddy raised a matter regarding need to procure maize at MSP from the farmers of Telangana.

- (19) Shri A.P. Jithender Reddy raised a matter regarding need to fix tariff in Indian Rupees for Indian citizens who use the services of luxury train Maharajas' Express.
- (20) Shri Y.S. Avinash Reddy raised a matter regarding need to set up a steel plant in YSR district of Andhra Pradesh.
- (21) Shri P.K. Biju raised a matter regarding need to fix the grant amount of Indira Awas Yojana according to the construction cost of a region.
- (22) Smt. Supriya Sule raised a matter regarding need to ban the manufacturing & sale of flavoured betel nut in the country.
- (23) Shri Jay Prakash Narayan Yadav raised a matter regarding need to set up BSNL mobile towers in Naxal affected districts of Bihar.
- (24) Shri Naranbhai Kachhadiya raised a matter regarding need to run Mahuva - Surat express on daily basis and extend its services upto Mumbai.

2.49 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd March, 2016.)

> ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 2, 2016/Phalguna 12, 1937 (Saka)

No. 134

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81–86 were orally answered. Replies to Starred Question Nos. 87–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2013-2014, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the All India Services (Discipline and Appeal) (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.

1001(E) in Gazette of India dated 23rd December, 2015 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(4) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 1002(E) in Gazette of India dated 23rd December, 2015 under Article 320(5) of the Constitution.

- (5) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Council, Chandigarh, for the year 2014-2015.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Council, Chandigarh, for the year 2014-2015.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2014-2015.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

*12.01 P.M.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria presented the Nineteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

(Due to interruptions, Lok Sabha adjourned at 12.20 P.M. and re-assembled at 12.30 P.M.)

*5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Hari Om Singh Rathore regarding need to take measures for welfare of rose farmers in Rajsamand district, Rajasthan.
- (2) Dr. Kirit P. Solanki regarding need to make amendments in Sarva Shiksha Abhiyan and Rashtriya Madhyamik Shiksha Abhiyan.
- (3) Shri Bishnu Pada Ray regarding need to establish polytechnics at Diglipur and Car Nicobar in Andaman & Nicobar Islands parliamentary constituency.
- (4) Shri Laxmi Narayan Yadav regarding need to again extend financial assistance for construction of toilets to families who once availed financial help for the purpose.
- (5) Shri Devendra Singh Bhole regarding need to impress upon Government of Uttar Pradesh to disburse fair compensation to farmers distressed due to damage to crops caused by unseasonal rains and hailstorms in the State.
- (6) Shri Pankaj Chaudhary regarding need to undertake widening and strengthening of National Highway No. 730 from KM 505 to KM 538 in Maharajganj parliamentary constituency, Uttar Pradesh.
- (7) Shri Subhash Chandra Baheria regarding need to ensure effective interface between revenue department/officials and farming community for proper implementation of crop insurance scheme.
- (8) Shri Bidyut Baran Mahato regarding need to provide funds for expeditious completion of roads under Pradhan Mantri Gram Sadak Yojana in Jamshedpur parliamentary constituency, Jharkhand.

- (9) Shri Chandra Prakash Joshi regarding need to undertake construction of railway line from Badi Sadri to Neemuch via Chhoti Sadri in Rajasthan.
- (10) Shri Gopal Shetty regarding need to provide special relaxation under the CRZ notification, 2011 for construction of memorial of Chhatrapati Shivaji Maharaj in Arabian Sea, Mumbai.
- (11) Shri Keshav Prasad Maurya regarding need to undertake rivers inter-linking project and construct dams in Phulpur parliamentary constituency, Uttar Pradesh.
- (12) Shri Rameshwar Teli regarding need to provide better health care facilities to the workers of tea gardens in Assam.
- (13) Shri Sushil Kumar Singh regarding need to take necessary action for construction of railway line between Bihta and Aurangabad in Bihar.
- (14) Dr. Thokchom Meinya regarding need to include Manipuri language on the currency notes.
- (15) Shri Adhir Ranjan Chowdhury regarding need to provide clean drinking water free of arsenic contamination in districts of West Bengal particularly in Murshidabad.
- (16) Shri Ninong Ering regarding need to look into the situation arising out of the recent Government formation in Arunachal Pradesh.
- (17) Shri K. N. Ramachandran regarding need to remove the restrictions imposed by Ancient Monuments and Archaeological Sites and Remains Act, 2010.
- (18) Dr. P. Venugopal regarding need to roll back the hike in excise duty on petrol and diesel.
- (19) Smt. Pratima Mondal regarding 0.5% cess imposed on Services to fund Swachh Bharat initiative.
- (20) Prof. Saugata Roy regarding need to fight the growing menace of terrorist organizations.

- (21) Dr. Prabhas Kumar Singh regarding need to sanction setting up of Industrial Training Institutes and Skill Development Centres in Left Wing Extremism affected districts in Odisha.
- (22) Shri Shrirang Appa Barne regarding need to change the name of 'Bombay High Court' as 'Mumbai High Court'.
- (23) Shri M. Srinivasa Rao regarding need for granting special category status to Andhra Pradesh.
- (24) Shri Dushyant Chautala regarding need to introduce insurance scheme for horticulture and MSP for fruits and vegetables.
- (25) Shri Kaushalendra Kumar regarding need to construct a railway station at Rampur village between Daniyawan and Bihar Sharif in Bihar.
- (26) Shri Vijay Kumar Hansdak regarding need to conduct an inquiry into the alleged hoarding and creation of artificial shortage of pulses leading to steep hike in the prices of pulses.
- (27) Shri Jose K. Mani regarding need to address the issues of agricultural sector.

12.30 P.M.

6. Discussion under Rule 193

Time Taken: 1 Hr. 50 Mts.

The Speaker made the following observation:-

"Hon'ble Members, I have received a notice from Shri Bhartruhari Mahtab for Short Duration Discussion under Rule 193 on the Aircel-Maxis Scam. If the House desires, I may allow the discussion today itself. The subject of discussion will be 'Situation arising out of alleged money-laundering involving Aircel-Maxis in the wake of recent joint raids by Enforcement Directorate and Income Tax Department'.

The discussion will be initiated by Shri Bhartruhari Mahtab."

Accordingly, Shri Bhartruhari Mahtab initiated the discussion.

The following members took part in the debate:-

1. Shri T.G. Venkatesh Babu

(Lok Sabha adjourned at 1.11 P.M. and re-assembled 2.16 P.M.)

- 2. Dr. Kirit Somaiya
- 3. Shri Sudip Bandyopadhyay
- 4. Shri P. Ravindra Babu
- 5. Shri Anandrao Adsul
- 6. Shri A.P. Jithender Reddy
- 7. Shri Mekapati Rajamohan Reddy
- 8. Shri Prem Singh Chandumajra
- 9. Shri Dushyant Chautala
- 10. Shri Nishikant Dubey
- 11. Shri Rajesh Ranjan
- 12. Shri Bhagwant Mann

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

6

[#]7. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-sixth Report of the Business Advisory Committee.

3.26 P.M.

8. Motion of Thanks on the President's Address

Time Allotted : 12 Hrs. Time Taken: 11 Hrs. 13 Mts. Balance: 47 Mts.

Further consideration of the following motion moved by Smt. Meenakashi Lekhi and seconded by Smt. Harsimrat Kaur Badal on 24th February, 2016, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2016'."

The following members took part in the debate:-

- 1. Shri Narasimham Thota
- 2* Shri Prem Das Rai
- 3* Km. Shobha Karandlaje
- 4* Dr. Tapas Mandal
- 5* Shri Sunil Kumar Singh
- 6* Dr.(Smt.) Ratna De (Nag)
- 7* Shri Ram Tahal Choudhary
- 8* Shri Rangaswamy Dhruvanarayana

- 9* Shri Doddaalahalli Kempegowda Suresh
- 10* Shri Rodmal Nagar
- 11* Shri Alok Sanjar
- 12* Shri Rajeshbhai Naranbhai Chudasama
- 13. Shri A.P. Jithender Reddy
- 14* Shri Nalin Kumar Kateel
- 15* Shri Jasvantsinh Sumanbhai Bhabhor
- 16* Shri Devusinh Jesingbhai Chauhan
- 17* Shri Rakesh Singh
- 18* Shri Jayadev Galla
- 19* Shri Rajendra Agrawal
- 20* Shri Bidyut Baran Mahato
- 21* Smt. Jayshreeben Patel
- 22* Smt. Raksha Nikhil Khadse
- 23* Dr. Mahendra Nath Pandey
- 24* Shri Jugal Kishore Sharma
- 25* Shri Kinjarapu Ram Mohan Naidu
- 26* Shri A.T. (Nana) Patil
- 27* Dr. Heena Vijaykumar Gavit
- 28. Shri Mohammad Salim
- 29* Smt. Santosh Ahlawat
- 30* Smt. V. Sathya Bama
- 31* Dr. Bharati Dhirubhai Shiyal
- 32* Shri P. Kumar
- 33* Shri Sharad Tripathi
- 34. Dr. Vara Prasadarao Velagapalli
- 35* Shri P. Karunakaran

- 36. Smt. Supriya Sadanand Sule
- 37. Shri Rahul Gandhi
- 38* Shri Kapil Moreswar Patil
- 39* Shri Devji Mansingram Patel
- 40* Smt. Darshana Vikram Jardosh
- 41. Shri Pralhad Venkatesh Joshi
- 42* Dr. Anirudhan Sampath
- 43* Shri Shivaji Adhalrao Patil
- 44* Dr. Ramesh Pokhriyal Nishank
- 45* Shri Janardan Singh Sigriwal
- 46. Shri Mulayam Singh Yadav
- 47* Smt. Riti Pathak
- 48* Shri B. Sreeramulu
- 49* Shri Bhairon Prasad Mishra
- 50. Shri Jay Prakash Narayan Yadav
- 51* Shri S.P. Muddahanumegowda
- 52. Shri Upendra Kushwaha
- 53* Shri Devendra (alias) Bhole Singh
- 54* Shri Ravindra Kumar Pandey
- 55. Shri Bhagwant Mann
- 56. Shri Sirajuddin Ajamal
- 57* Shri Shivkumar Chanabasappa Udasi
- 58. Smt. Anupriya Patel
- 59. Shri Kaushalendra Kumar
- 60. Shri Yogi Adityanath
- 61* Shri Keshav Prasad Maurya
- 62. Dr. Ponnusamy Venugopal

- 63* Shri Parasuraman K.
- 64* Dr. Kirit Somaiya
- 65. Prof. Saugata Roy
- 66* Shri T.G. Venkatesh Babu
- 67* Shri Sudheer Gupta
- 68. Shri Dushyant Chautala
- 69. Shri Vijay Kumar Hansdak
- 70. Shri C.N. Jayadevan
- 71. Shri Neiphiu Rio
- 72* Shri Rahul Kaswan
- 73. Shri Asaduddin Owaisi
- 74* Shri Ashwini Kumar Choubey
- 75. Shri Rattan Lal Kataria
- 76. Shri Prem Singh Chandumajra
- 77. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 78. Dr. Kirit Premjibhai Solanki
- 79* Shri Anurag Singh Thakur
- 80. Shri R.K. BharatHi Mohan (speech unfinished)

The discussion was not concluded.

(For want of Quorum, Lok Sabha adjourned for the day.)

8.41 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 3rd March, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 3, 2016/Phalguna 13, 1937 (Saka)

No. 135

11.00 A.M.

1. Submission by Member

Shri Mallikarjun Kharge made submission regarding letter written by Tamil Nadu Government for release of convicted prisoners of Rajiv Gandhi's assassination creating anguish among people of the country.

*Shri Rajnath Singh responded.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 101–105 were orally answered. Replies to Starred Question Nos. 106–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2014-2015 together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

- (i) Report No. 255 Electoral Reforms March, 2015.
- (ii) Report No. 256 Eliminating Discrimination Against Persons Affected by Leprosy- April, 2015.
- (iii) Report No. 258 Prevention of bribery of Foreign Public Officials and Officials of Public International Organisation-A Study and proposed amendments- August, 2015.
- (iv) Report No. 259 Early Childhood Development and Legal Entitlements- August, 2015.
- (v)Report No. 260 Analysis of the 2015 Draft Model Indian Bilaternal Investment Treaty- August, 2015.
- (vi) Report No. 261 Need to Regulate Pet Shops and Dog and Aquarium Fish Breeding- August, 2015.
- (vii) Report No. 262 The Death Penalty August, 2015.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2014-2015.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2014-2015.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2014-2015.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Rules, 2015 (Hindi and English versions) published in

Notification No. G.S.R. 751(E) in Gazette of India dated 1st October, 2015 under Section 14A of the Aircraft Act, 1934.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2013-2014.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-

- G.S.R. 156(E) published in Gazette of India dated 10th February, 2016, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (ii) G.S.R. 149(E) published in Gazette of India dated 8th February, 2016, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (iii) G.S.R. 150(E) published in Gazette of India dated 8th February, 2016, approving the Jawaharlal Nehru Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (iv) G.S.R. 151(E) published in Gazette of India dated 8th February, 2016, approving the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.

- (v) G.S.R. 152(E) published in Gazette of India dated 8th February, 2016, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (vi) G.S.R. 153(E) published in Gazette of India dated 8th February, 2016, approving the Marmugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.
- (vii) G.S.R. 154(E) published in Gazette of India dated 8th February, 2016, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2016.

(16) A copy of the Merchant Shipping (Control of Anti-fouling System) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated 19th January, 2016 under Section 458(3) of the Merchant Shipping Act, 1958.

5. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J.C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2015-16):-

- (1) Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Fourth Report on 'Demands for Grants (2015-16)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Eighth Report on Action Taken by the Government on the observations/ recommendations contained in the Third Report on 'Demands for Grants (2015-16)' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

6. Statement of Standing Committee on Chemicals and Fertilizers

Smt. Anju Bala laid on the Table the Action Taken Statement (Hindi and English versions) on the Tenth Report of the Standing Committee on Chemicals and Fertilizers (2014-15) on Action Taken by the Government on the Recommendation contained in the First Report (16th Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

7. Motion

Shri Rajiv Pratap Rudy moved the following motion :-"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on 2nd March, 2016."

The motion was adopted.

8 Supplementary Demands for Grants (Railways)

Shri Suresh Prabhu presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2015-16.

12.06 P.M.

9. Government Bill – Introduced

The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016

12.15 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each :

- Shri A.T. Nana Patil regarding need to expedite four-laning of National Highway No. 6 passing through Jalgaon, Maharashtra.
- (2) Shri Birendra Kumar Chaudhary regarding need to construct sluice gates on rivers originating from Nepal and flowing through Jhanjharpur parliamentary constituency in Bihar.
- (3) Shri Ajay Mishra Teni regarding need to allocate sufficient funds for construction of roads in Kheri parliamentary constituency, Uttar Pradesh.
- (4) Shri Bahadur Singh Koli regarding need to provide stoppage of Garib Rath Express (Train No. 12909/12910) at Bharatpur junction, Rajasthan.
- (5) Shri Yogi Aditya Nath regarding need to impress upon Government of Uttar Pradesh to release funds for closed district co-operative banks.
- (6) Shri P.C. Mohan regarding need for proper implementation of Mid-day Meal Scheme.
- (7) Smt. Jayshreeben K. Patel regarding need to provide financial assistance for welfare of salt workers in Gujarat.
- (8) Shri Rattan Lal Kataria regarding need to develop infrastructure to stop wastage of food items.
- (9) Shri Sukhbir Singh Jaunpuria regarding need to construct a railway line between Sawai Madhopur (Rajasthan) and Sheopur (Madhya Pradesh).
- (10) Shri Harish Chandra Meena regarding need to undertake reconstruction of roads constructed under Pradhan Mantri Gram Sadak Yojana in Dausa parliamentary constituency, Rajasthan.

- (11) Dr. Virendra Kumar regarding need to increase work days under Mahatma Gandhi National Rural Employment Guarantee Scheme in drought-affected areas particularly in Tikamgarh parliamentary constituency, Madhya Pradesh.
- (12) Shri Ramcharan Bohra regarding need to address the issue of shortage of clean drinking water in Jaipur, Rajasthan.
- (13) Shri Prahlad Singh Patel regarding need to provide funds for Mridang Samrat Nana Saheb Panse Memorial Programme in Damoh parliamentary constituency, Madhya Pradesh.
- (14) Shri Rajeev S. Satav regarding need to promote and conserve Banjara Lengi, a folk dance of Maharashtra.
- (15) Dr. J. Jayavardhan regarding need to release central share of funds for post-matric scholarship for students belonging to SCs/STs in Tamil Nadu.
- (16) Shri P. Kumar regarding need to upgrade the Branch office of ESI at Tiruchirappalli into a Sub-Regional Office.
- (17) Shri Tapas Mandal regarding need to establish a regional centre of Central Research Institute for Dry-Land Agriculture (CRIDA) in South-Western part of West Bengal.
- (18) Dr. Ratna De Nag regarding need to improve the patient-doctor ratio in the rural areas of the country.
- (19) Shri Kinjarapu Ram Mohan Naidu regarding need to set up a National Institute of Fisheries at Srikakulam, Andhra Pradesh.
- (20) Smt. Kothapalli Geetha regarding need to establish a Kendriya Vidyalaya in Araku parliamentary constitutency, Andhra Pradesh.
- (21) Smt. Anupriya Patel regarding need to include the biography of Avantibai Lodhi in school curriculum.
- (22) Shri N.K. Premachandran regarding need to impose restrictions on import of raw cashew nuts.

12.15 P.M.

11. Motion of Thanks on the President's Address

Time Taken: 12 Hrs. 50 Mts.

Further consideration of the following motion moved by Smt. Meenakashi Lekhi and seconded by Smt. Harsimrat Kaur Badal on 24th February, 2016, continued:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on February 23, 2016'."

The following members laid their written speeches :-

- 1. Shri Pashupati Nath Singh
- 2 Shri Gajendra Singh Shekhawat
- 3 Shri Vishnu Dayal Ram
- 4 Shri C.R. Choudhry
- 5. Dr. Manoj Rajoria
- 6. Smt. Kamla Patle
- 7. Adv. Joice George
- 8. Smt. Anju Bala
- 9. Shri Virendra Kashyap
- 10. Smt. Poonam Maadam
- 11. Shri Ajay Mishra Teni
- 12. Shri G. Hari
- 13. Shri A. Arunmozhithevan
- 14. Shri Arjun Ram Meghwal
- 15. Shri Om Birla

9

- 16. Smt. Poonam Mahajan
- 17. Smt. Rama Devi
- 18. Shri C.P. Joshi
- 19. Smt. R. Vanaraja
- 20. Dr. Prabhas Kumar Singh
- 21. Shri Rajesh Ranjan (Pappu Yadav)
- 22. Shri N.K. Premchandran
- 23. Shri Arka Keshari Deo
- 24. Smt. Aparupa Poddar
- 25. Shri Ajay Tamta
- 26. Shri Jagadambika Pal

Shri Narendra Modi replied to the debate.

On Amendment No. 110 to the Motion of Thanks on the President's Address moved by Shri Bhartruhai Mahtab, the House divided Ayes : 82; Noes : 235.

Accordingly, the Amendment was negatived.

On Amendment Nos. 94, 95 and 96 to the Motion of Thanks on the President's Address moved by Shri N.K. Premchandran, the House divided Ayes: 60; Noes: 242.

duices moved by shirt with remendiation, the house divided Ayes. 00,

Accordingly, the Amendment was negatived.

On Amendment Nos. 220 and 221 to the Motion of Thanks on the President's Address moved by Shri Rajeev V. Satav, the House divided Ayes: 60; Noes: 236.

Accordingly, the Amendment was negatived.

All the remaining amendments which were moved, were put to vote and negatived.

The motion was adopted.

(Lok Sabha adjourned at 1.52 P.M. and re-assembled at 3.04 P.M.)

3.04 P.M.

12. (i) The Budget (Railways) – 2016-17 and (ii) Demands for Grants on Account (Railways) – 2016-17.

Time Allotted: 12 Hrs. Time Taken: 5 Hrs. 07 Mts. Balance: 6 Hrs. 53 Mts.

The following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) 2016-17; and
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) 2016-17

The following members took part in the combined debate:-

- 1. Shri K.C. Venugopal
- 2. Shri Rakesh Singh
- 3. Shri R. Parthipan
- 4* Shri M.K. Raghavan
- 5* Shri Chandrakant Bhaurao Khaire
- 6* Shri Sukender Reddy Gutha
- 7* Shri Jasvantsinh Sumanbhai Bhabhor
- 8. Dr.(Smt.) Kakoli Ghosh Dastidar
- 9* Prof. Richard Hay
- 10* Shri P. Kumar
- 11* Shri Parasuraman K.
- 12* Shri Rodmal Nagar
- 13. Shri Balabhadra Majhi
- 14* Shri M. Udhayakumar
- 15. Shri Gajanan Chandrakant Kirtikar
- 16* Shri Elumalai Vellaigounder
- 17. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 18* Shri Sankar Prasad Datta
- 19. Shri Bheemrao Baswanthrao Patil
- 20* Smt. V. Sathya Bama
- 21. Shri Md. Badaruddoza Khan
- 22* Shri Jayadev Galla
- 23. Shri Mekapati Rajamohan Reddy
- 24. Shri Ashok Shankarrao Chavan
- 25* Shri Yerram Venkata Subbareddy
- 26* Dr. Kulamani Samal

- 27* Dr. Kirit Somaiya
- 28* Shri Shrirang Appa Barne
- 29. Shri Jagdambika Pal
- 30* Shri R.K. Bharathi Mohan
- 31. Dr. Jayakumar Jayavardhan
- 32* Smt. Kavitha Kalvakuntla
- 33. Shri Sunil Kumar Mondal
- 34. Shri Rajan Baburao Vichare
- 35* Shri Vijay Kumar S.R.
- 36. Smt. Jayshreeben Patel
- 37. Shri Rajeev Shankarrao Satav
- 38. Shri Jugal Kishore Sharma
- 39. Shri Krupal Balaji Tumane
- 40. Shri Banshilal Mahto
- 41. Shri Jitendra Chaudhury
- 42. Shri Kapil Moreshwar Patil
- 43. Shri Rangaswamy Dhruvanarayana
- 44. Smt. Riti Pathak
- 45* Smt. Aparupa Poddar
- 46* Shri Nanabhau Falgunrao Patole

The discussion was not concluded.

[#]9.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 4th March, 2016.)

ANOOP MISHRA Secretary General

*Written speeches were laid on the Table. [#]From 8.11 P.M. to 9.01 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 4, 2016/Phalguna 14, 1937 (Saka)

No. 136

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Purno Agitok Sangma, sitting member and former Speaker of Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

2. Questions

As the House adjourned after making Obituary Reference, Starred Questions could not be called for oral answers. Starred Question Nos. 121–140 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the Official Report for the day.

11.05 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th March, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 8, 2016/Phalguna 18, 1937 (Saka)

No. 137

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Jashubhai Dhanabhai Barad, member of the Fourteenth Lok Sabha; Shri Basori Singh Masram, member of the Fifteenth Lok Sabha and; Shri Pawan Diwan, member of the Tenth and Eleventh Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 141–145 were orally answered. Replies to Starred Question Nos. 146–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.1611–1840 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Competition Commission of India (Salary, allowances, other terms and conditions of service of the Secretary and officers and other employees of the Commission and the number of such officers and other employees) Second Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.83(E) in Gazette of India dated 19th January, 2016 under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition Act (Amendment) Act, 2007.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-

- (i) G.S.R.787(E) published in Gazette of India dated 15th October, 2015, establishing a Tribunal consisting of the persons, mentioned therein, to decide any dispute arising in the matter of election to the Council of the Institute Cost Accountants of India held in June, 2015.
- G.S.R.857(E) published in Gazette of India dated 16th November, 2015, making certain amendments in the Notification G.S.R.787(E) dated 15th October, 2015.
- (iii) G.S.R.907(E) published in Gazette of India dated 30th November, 2015, making certain amendments in the Notification G.S.R.1693(E) dated 3rd October, 2007.
- (iv) G.S.R.969(E) published in Gazette of India dated 15th December, 2015, making certain amendments in the Notification G.S.R.490(E) dated 13th July, 2007.
- (v) G.S.R.835(E) published in Gazette of India dated 4th November, 2015, establishing an Appellate Authority consisting 9 persons, mentioned therein.

- (vi) The Chartered Accountants Procedures of Meetings of Quality Review Board and Terms and Conditions of Service and allowances of the Chairperson and members of the Board (Amendment) Rules, 2016 published in Notification No. G.S.R. 148(E) in Gazette of India dated 8th February, 2016.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2014-2015.

(4) A copy of the Legal Metrology (Government Approved Test Centre)
 Amendment Rules, 2016 (Hindi and English versions) published in Notification No.
 G.S.R.94(E) in Gazette of India dated 21st January, 2016 under sub-section (4) of
 Section 52 of the Legal Metrology Act, 2009.

(5) A copy of the Rajiv Gandhi National Institute of Youth Development Ordinances, 2016 (Hindi and English versions) published in Notification No. G.S.R. 170(E) in Gazette of India dated 16th February, 2016 under sub-section (2) of Section 44 of the Rajiv Gandhi National Institute of Youth Development Act, 2012.

(6) A copy of the Notification No. S.O.256(E) (Hindi and English versions) published in Gazette of India dated 27th January, 2016 making certain amendments in the Notification No. S.O. 1878(E) dated 13th July, 2015 under Section 7A of the Public Liability Insurance Act, 1991.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New

Delhi, for the year 2014-2015.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy of the Notification No. S.O. 3373(E) (Hindi and English versions) published in Gazette of India dated 12th December, 2015 containing corrigendum to the Notification No. S.O.2776(E) dated 10th October, 2015 under Section 3 of the Essential Commodities Act, 1955.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2012-2013.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Karnataka

Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2014-2015.

- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2014-2015.
 - (ii) Annual Report of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (12) above.

(14) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2014-2015, together with Audit Report thereon.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Sashastra Seema Bal Group 'A' Combatised Engineering Cadre Recruitment Rules, 2015 (Hindi and English versions) published in Notification No.
G.S.R. 950(E) in Gazette of India dated 10th December, 2015 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National

Institute of Rehabilitation Training and Research, Cuttack, for the year 2014-2015.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O.101(E) in Gazette of India dated 13th January, 2016 under Section 4d of the Destructive Insects and Pests Act, 1914.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2014-2015.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) Annual Report of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2015.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Industrial

Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.9.2015.

- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.9.2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2015.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.12.2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) to (c) of (24) above.

(26) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- S.O.1923(E) published in Gazette of India dated 15th July, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- S.O.2026(E) published in Gazette of India dated 23rd July, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (iii) S.O.2093(E) published in Gazette of India dated 31st July, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (iv) Notification No. 73/2015-Customs(N.T.) dated 6th August, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.2236(E) published in Gazette of India dated 14th August, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (vi) Notification No. 81/2015-Customs(N.T.) dated 20th August, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) Notification No. 82/2015-Customs(N.T.) dated 25th August, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) S.O.2387(E) published in Gazette of India dated 31st August, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (ix) Notification No. 84/2015-Customs (N.T.) dated 3rd September, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- S.O.2500(E) published in Gazette of India dated 15th September, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xi) Notification No. 93/2015-Customs (N.T.) dated 17th September, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xii) Notification No. 95/2015-Customs (N.T.) dated 29th September, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) S.O.2674(E) published in Gazette of India dated 30th September, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiv) Notification No. 97/2015-Customs (N.T.) dated 1st October, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xv) S.O.2844(E) published in Gazette of India dated 15th October, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) Notification No. 101/2015-Customs (N.T.) dated 15th October, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xvii) S.O.2966(E) published in Gazette of India dated 30th October, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xviii) Notification No. 106/2015-Customs (N.T.) dated 5th November, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xix) S.O.3024(E) published in Gazette of India dated 9th November, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) S.O.3075(E) published in Gazette of India dated 13th November, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) Notification No. 112/2015-Customs (N.T.) dated 19th November, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversion of foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxii) G.S.R.964(E) published in Gazette of India dated 11th December, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (xxiii) G.S.R.967(E) published in Gazette of India dated 14th December, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 69/2011-Cus., dated 29th July, 2011.
- (xxiv) G.S.R.1017(E) published in Gazette of India dated 30th December, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 46/2011-Cus., dated 1st June, 2011.
- (xxv) G.S.R.1018(E) published in Gazette of India dated 30th December, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (xxvi) G.S.R.1019(E) published in Gazette of India dated 30th December, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31st December, 2009.
- (xxvii) G.S.R.1020(E) published in Gazette of India dated 30th December, 2015 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (xxviii) G.S.R.4(E) published in Gazette of India dated 4th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (xxix) G.S.R.12(E) published in Gazette of India dated 6th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxx) G.S.R.86(E) published in Gazette of India dated 19th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxxi) G.S.R.87(E) published in Gazette of India dated 19th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxxii) G.S.R.124(E) published in Gazette of India dated 28th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxxiii) G.S.R.135(E) published in Gazette of India dated 2nd February, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xxxiv) S.O.84(E) published in Gazette of India dated 11th January, 2016 together with an explanatory memorandum seeking to rescind Notification No. 9/95-Cus., dated 6th March, 1995.
- (xxxv) S.O.85(E) published in Gazette of India dated 11th January, 2016 together with an explanatory memorandum seeking to supersede Notification No. G.S.R.794 dated 11th May, 1963.
- (xxxvi) G.S.R.177(E) published in Gazette of India dated 17th February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Service Tax dated 17th March, 2012.

(27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- G.S.R.1(E) published in Gazette of India dated 1st January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- G.S.R.77(E) published in Gazette of India dated 15th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E., dated 17th March, 2012.
- (iii) G.S.R.103(E) published in Gazette of India dated 22nd January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 56/2002-C.E., dated 14th November, 2002.
- (iv) G.S.R.131(E) published in Gazette of India dated 30th January, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E., dated 17th March, 2012.
- (v) The CENVAT Credit (Second Amendment) Rules, 2016 published in Notification No. G.S.R.142(E) in Gazette of India dated 3rd February, 2016 together with an explanatory memorandum.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- G.S.R.139(E) published in Gazette of India dated 3rd February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 41/2012-Service Tax dated 29th June, 2012.
- (ii) G.S.R.140(E) published in Gazette of India dated 3rd February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 12/2013-Service Tax dated 1st July, 2013.
- (iii) G.S.R.141(E) published in Gazette of India dated 3rd February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 39/2012-Service Tax dated 20th June, 2012.
- (iv) G.S.R.183(E) published in Gazette of India dated 18th February, 2016, together with an explanatory memorandum appointing the 1st day of

April, 2016 as the date on which the provisions of sub-section (1) of Section of the Finance Act Shall come into effect.

(v) G.S.R.184(E) published in Gazette of India dated 18th February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 25/2012-Service Tax dated 20th June, 2012.

(29) A copy of Notification No. G.S.R.155(E) (Hindi and English versions) published in Gazette of India dated 8th February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 110/2015-cus.,(N.T.) dated 16th November, 2015 under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and section 94 of the Finance Act, 1994.

(30) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- The Foreign Exchange Management (Export of Goods and Services) Regulations, 2015 published in Notification No. G.S.R. 19(E) in Gazette of India dated 12th January, 2016.
- (ii) The Foreign Exchange Management (Acquisition and transfer of immovable property outside India) Regulations, 2015 published in Notification No. G.S.R. 95(E) in Gazette of India dated 21st January, 2016.
- (iii) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) Regulations, 2015 published in Notification No. G.S.R. 96(E) in Gazette of India dated 21st January, 2016.
- (iv) The Foreign Exchange Management (Manner of Receipt and Payment)
 (Amendment) Regulations, 2015 published in Notification No. G.S.R.
 935(E) in Gazette of India dated 7th December, 2015.
- (v) The Foreign Exchange Management (Export and Import of Currency) Regulations, 2015 published in Notification No. G.S.R. 1004(E) in Gazette of India dated 29th December, 2015.

- (vi) The Foreign Exchange Management (Realisation, Repatriation and Surrender of Foreign Exchange) Regulations, 2015 published in Notification No. G.S.R. 1005(E) in Gazette of India dated 29th December, 2015.
- (vii) The Foreign Exchange Management (Possession and Retention of Foreign Currency) Regulations, 2015 published in Notification No.
 G.S.R. 1006(E) in Gazette of India dated 29th December, 2015.
- (viii) The Foreign Exchange Management (Insurance) Regulations, 2015 published in Notification No. G.S.R. 1007(E) in Gazette of India dated 7th December, 2015.
- (ix) G.S.R. 1008(E) published in Gazette of India dated 29th December,
 2015 regarding Definition of Currency.
- (x) G.S.R. 1009(E) published in Gazette of India dated 29th December,
 2015 regarding Post Office (Postal Orders/Money Orders).

(31) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.943(E) published in Gazette of India dated 8th December, 2015, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of 'Methylene Chloride' also known as Dichloromethane', originating in, or exported from the People's Republic of China and Russia for a period not exceeding six months from the date of issuance of notification, pursuant to the preliminary findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ii) G.S.R.944(E) published in Gazette of India dated 8th December, 2015, together with an explanatory memorandum seeking to levy definitive antidumping duty on imports of 'Gliclazide', originating in, or exported from the People's Republic of China and for a period five years pursuant to the

final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (iii) G.S.R.952(E) published in Gazette of India dated 10th December, 2015, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on imports of 'Purified Terephthalic Acid' including its variants, originating in, or exported from the People's Republic of China, Iran, Indonesia, Malaysia and Taiwan for a period not exceeding six months from the date of issuance of notification, pursuant to the preliminary findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (iv) G.S.R.955(E) published in Gazette of India dated 11th December, 2015, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Cold Rolled Flat Products of Stainless Steel', originating in, or exported from the People's Republic of China, Korea, European Union, South Africa, Taiwan, Thailand and United States of America for a period five years based on recommendations of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (v) G.S.R.968(E) published in Gazette of India dated 14th December, 2015, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Albendazole', originating in, or exported from the People's Republic of China for a period five years pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.88(E) published in Gazette of India dated 19th January, 2016, together with an explanatory memorandum seeking to levy definitive countervailing duty on imports of 'castings for wind-operated electricity generators whether or not machines, in raw finished or sub-assembled form or as a part of a sub-assembly, or as a part of

equipment/component meant for wind-operated electricity/generators', originating in, or exported from the People's Republic of China for a period five years based on recommendations of investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vii) G.S.R.121(E) published in Gazette of India dated 28th January, 2016, together with an explanatory memorandum seeking to levy definitive antidumping duty on imports of 'Mulberry Raw Silk of 3A grade and below', originating in, or exported from the People's Republic of China for a period five years pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (viii) G.S.R.122(E) published in Gazette of India dated 28th January, 2016, together with an explanatory memorandum seeking to levy definitive antidumping duty on imports of 'Melamine', originating in, or exported from the People's Republic of China for a period five years pursuant to the final findings in sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ix) G.S.R.123(E) published in Gazette of India dated 28th January, 2016, together with an explanatory memorandum seeking to rescind Notification No. 3/2016-Cus.(ADD), dated 28th January, 2016.
- (x) G.S.R.127(E) published in Gazette of India dated 29th January, 2016, together with an explanatory memorandum seeking to modify rate of anti-dumping duty from 'Rs. 10.35 per kilogram to Rs. 5.90 per kilogram' levied on imports of Rubber Chemical PX-13, produced and exported by Kumho Petrochemicals Co. Ltd, South Korea during the period 5.5.2008 to 19.9.2011 (both days inclusive) pursuant to the final findings in anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties in CESTAT remand case.

5. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 2nd March, 2016, Rajya Sabha passed the Carriage by Air (Amendment) Bill, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 2nd March, 2016, Rajya Sabha passed the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2016 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha

6. Bills as amended by Rajya Sabha – Laid on the Table

- (i) The Carriage by air (Amendment) Bill, 2016
- (ii) The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2016

7. Report of Standing Committee on Health and Family Welfare

Dr. Manoj Rajoria laid on the Table the 92nd Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Functioning of Medical Council of India (MCI).

8. Statement by Minister

The Minister of Finance made a statement on 'the issue of tax proposals for EPF/Superannuation Fund'.

9. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the 8th March, 2016.

10. Government Bill – Introduced

The Enemy Property (Amendment and Validation) Bill, 2016

11. Statement regarding Ordinance – Laid on the Table

A copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Enemy Property (Amendment and Validation) Ordinance, 2016 (No.1 of 2016) was laid on the Table.

12.16 P.M.

12. Reference by the Speaker

The Speaker made reference on the occasion of International Women's Day.

Thereafter, the following members made their submission :-

12.20 P.M.

- 1. Smt. Sonia Gandhi
- 2. Smt. Hema Malini
- 3. Smt. R. Vanaroja
- 4. Smt. Satabdi Roy (Banerjee)
- 5. Smt. Pratyusha Rajeshwari Singh
- 6. Ms. Bhavana Gawali (Patil)
- 7. Smt. Kavitha Kalvakuntla
- 8. Smt. P.K. Sreemathi Teacher
- 9. Smt. Supriya Sadanand Sule
- 10. Smt. Meenakashi Lekhi
- 11. Smt. Ranjeet Ranjan
- 12. Prof. (Dr.) Sugata Bose

- 13. Smt. Geetha Kothapalli
- 14. Smt. Jayshreeben Patel
- 15. Smt. Vasanthi M.
- 16. Smt. Rama Devi
- 17. Dr. (Smt.) Ratna De (Nag)
- 18. Smt. Riti Pathak
- 19. Smt. Anupriya Patel
- 20. Smt. Poonam Mahajan
- 21. Smt. Aparupa Poddar
- 22. Shri Anurag Singh Thakur
- 23. Sadhvi Niranjan Jyoti
- 24. She M. Venkaiah Naidu

Sarvashri C.R. Chaudhary and Chandra Prakash Joshi associated.

(Lok Sabha adjourned at 1.58 P.M. and re-assembled at 3.04 P.M.)

3.04 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Jayshreeben K. Patel regarding need to accord sanction to the proposal of Government of Gujarat for setting up Anganwadi Centres in the State.
- (2) Shri Nana Patole regarding need to formulate a plan to treat pollution in Nag river in Maharashtra.
- (3) Smt. Krishna Raj regarding need to provide fair compensation to all the farmers in Uttar Pradesh distressed due to damage to their crops on account of unseasonal rains and hailstorms in the State.
- (4) Dr. Mahendra Nath Pandey regarding need to depute private school teachers as well as unemployed youth in census, election duties and other public welfare programmes.

- (5) Smt. Riti Pathak regarding need to promote sites of cultural heritage in Sidhi district, Madhya Pradesh and also take measures to promote tourism in the region.
- (6) Shri Chhedi Paswan regarding need to conserve and develop Rohtasgarh Fort in Rohtas district, Bihar.
- (7) Shri Dalpat Singh Paraste regarding need to provide houses to people belonging to Korku tribe in Anuppur disrict, Madhya Pradesh.
- (8) Shri Alok Sanjar regarding need to fill-up the post of Director in AIIMS, Bhopal, Madhya Pradesh.
- (9) Shri Subhash Chandra Baheria regarding need to provide adequate compensation to the farmers whose land has been acquired for construction of National Highway Nos. 148-D and 758 in Bhilwara parliamentary constituency, Rajasthan.
- (10) Shri Rattan Lal Kataria regarding need to discuss the outcome of WTO meeting held in Nairobi, Kenya.
- (11) Shri Rajendra Agrawal regarding need to establish a Sainik School/Military School in Meerut, Uttar Pradesh.
- (12) Shri Sukhbir Singh Jaunpuria regarding need to provide road facilities to villages and hamlets under Dungar Patti Amawara gram panchayat in Sawai Madhopur parliamentary constituency, Rajasthan.
- (13) Shri Pankaj Chaudhary regarding need to start work on gauge-conversion of railway line between Anandnagar and Nautanwa in Uttar Pradesh.
- (14) Smt. Ranjeet Ranjan regarding need to construct dam on river Kosi in Supaul parliamentary constituency, Bihar.
- (15) Shri D.K. Suresh regarding need to set up ATM in every Gram Panchayat of Bangalore Rural parliamentary constituency, Karnataka.
- (16) Shri A. Arunmozhithevan regarding need to operate Cuddalore-Tiruchirappalli Train No. 76841 from Tirupapuliyur in Tamil Nadu.

- (17) Shri G. Hari regarding need to address the problem of length of railway platform at Arakkonam Junction, Tamil Nadu and also provide a stoppage for all the express trains at the railway station.
- (18) Shri Tapas Paul regarding need to construct a bridge in Nadia district block, West Bengal.
- (19) Prof. Saugata Roy regarding need to do away with the sedition clause in IPC in view of recent JNU incident.
- (20) Shri Balabhadra Majhi regarding need to upgrade and revamp the radio station at Jeypore, Koraput district, Odisha.
- (21) Shri Chandrakant Khaire regarding need to strengthen security system at all the railway stations in the country.
- (22) Shri CH. Malla Reddy regarding need to take suitable steps to promote tourism.
- (23) Shri M.B. Rajesh regarding need to release dues of wages under Mahatma Gandhi National Rural Employment Guarantee Scheme in Attappadi tribal area in Palakkad Parliamentary Constituency, Kerala.
- (24) Shri Mohammed Faizal regarding need to establish a Jawahar Navodaya Vidyalaya or Kendriya Vidyalaya at any of the islands of Lakshadweep other than Kavaratti and Minicoy islands.
- (25) Shri Jay Prakash Narayana Yadav regarding need to declare annual 'Kanwar Yatra' from Sultanganj (Bihar) to Deoghar (Jharkhand) as a national fair.

3.05 P.M.

14. (i) The Budget (Railways) – 2016-17; (ii) Demands for Grants on Account (Railways) – 2016-17 and; (iii) Supplementary Demands for Grants (Railways) – 2015-16

Time Taken: 13 Hrs. 23 Mts.

Further discussions on the following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) 2016-17; and
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) 2016-17
- (iii) Supplementary Demands for Grants (Railways) 2015-16

The following members took part in the combined debate:-

- 1. Shri Tariq Anwar
- 2* Shri Alok Sanjar
- 3* Shri Ganesh Singh
- 4* Dr. K. Gopal
- 5* Shri A. Arunmozhithevan
- 6* Shri Virender Kashyap
- 7* Smt. R. Vanaroja
- 8* Shri G. Hari
- 9* Shri K. Ashok Kumar
- 10* Shri T.G. Venkatesh Babu
- 11* Shri C.N. Jayadevan
- 12* Shri Parayamparanbil Kuttappan Biju
- 13* Shri Chintaman Navsha Wanaga
- 14* Shri K.R.P. Prabakaran
- 15. Shri Jaya Prakash Narayan Yadav
- 16* Dr. Thokchom Meinya
- 17* Shri Abhijit Mukherjee
- 18. Smt. Krishna Raj
- 19* Prof. (Dr.) Sugata Bose
- 20* Shri Arka Keshari Deo
- 21* Shri Doddaalahalli Kempegowda Suresh

- 22* Shri Shivaji Adhalrao Patil
- 23* Shri S.P. Muddahanumegowda
- 24* Dr. Sunil Baliram Gaikwad
- 25. Shri K.H. Muniyappa
- 26* Smt. Poonam Mahajan
- 27* Smt. Supriya Sadanand Sule
- 28. Smt. Darshana Vikram Jardosh
- 29* Shri Sanjay Shamrao Dhotre
- 30* Dr. (Smt.) Mamtaz Sanghamita
- 31. Shri C. Mahendran
- 32* Shri Satya Pal Singh
- 33* Shri B.N. Chandrappa
- 34* Dr. Yashwant Singh
- 35* Shri Hari Manjhi
- 36. Smt. Ranjanben Bhatt
- 37. Dr. Tapas Mandal
- 38* Shri Nalin Kumar Kateel
- 39. Smt. Anju Bala
- 40. Shri H.D. Devegowda
- 41* Dr. Kirit Premjibhai Solanki
- 42. Dr. Bharati Dhirubhai Shiyal
- 43* Shri Harishchandra Deoram Chavan
- 44* Shri P. Karunakaran
- 45. Dr. Prabhas Kumar Singh
- 46. Smt. Kamla Devi Patle
- 47* Km. Shobha Karandlaje
- 48. Dr. Boora Narsaiah Goud
- 49. Smt. Raksha Nikhil Khadse
- 50* Shri Vinod Kumar Boianapalli
- 51. Shri Ram Kumar Sharma Kushwaha
- 52* Shri Shivkumar Chanabasappa Udasi
- 53. Smt. Rama Devi
- 54. Shri Radheshyam Biswas
- 55* Shri P.P. Chaudhary
- 56. Smt. Santosh Ahlawat
- 57* Shri P.R. Sundaram
- 58. Shri Bhagwant Mann
- 59. Shri Bharat Singh
- 60* Shri Prem Das Rai
- 61. Shri Prem Singh Chandumajra

- 62. Shri V. Paneer Selvam
- 63. Smt. Protima Mondal
- 64. Shri Vinod Khanna
- 65. Shri Ramesh Bidhuri
- 66. Shri Kinjarappu Ram Mohan Naidu
- 67. Shri Naranbhai Bhikhabhai Kachhadiya
- 68. Smt. Anupriya Patel
- 69. Shri Jose K. Mani
- 70. Shri Rajesh Ranjan (Pappu Yadav)
- 71* Shri P.R. Senthil Nathan
- 72. Shri Rajveer Singh (Raju Bhaiya)
- 73. Shri N.K. Premachandran
- 74. Dr. (Smt.) Ratna De (Nag)
- 75. Shri Vijay Kumar Hansdak
- 76. Shri Ram Tahal Choudhary
- 77. Shri (Adv.) Joice George
- 78. Shri P.C. Mohan
- 79. Shri Arvind Ganpat Sawant
- 80. Dr. Virendra Kumar
- 81. Dr. (Prof.) Prasanna Kumar Patasani
- 82. Shri Gopal Chinayya Shetty
- 83* Shri Jhina Hikaka
- 84. Prof. Seetaram Ajmeera Naik
- 85. Shri C.R. Chaudhary
- 86. Shri Kantilal Bhuria
- 87. Shri Chandra Prakash Joshi
- 88* Shri Rameswar Teli
- 89. Shri Dushyant Chautala
- 90. Shri Lallu Singh
- 91. Smt. K. Maragatham
- 92. Shri Bhagwanth Khuba
- 93. Shri Sushil Kumar Singh
- 94. Prof. Richard Hay
- 95. Shri Bidyut Baran Mahato
- 96. Shri Abhishek Singh
- 97. Shri Janardhan Singh Sigriwal
- 98. Shri Lakhan Lal Sahu
- 99. Shri Rabindra Kumar Jena
- 100. Shri Ashwini Kumar Choubey
- 101. Shri Ravindra Kumar Pandey

- 102. Shri Sunil Kumar Singh
- 103. Shri Ajay Misra (Teni)
- 104. Shri Bhola Singh
- 105. Shri Uday Pratap Singh
- 106. Shri Murali Mohan Maganti
- 107. Shri Sudheer Gupta
- 108. Shri Rahul Shewale
- 109. Shri Prathap Simha
- 110. Shri Sharad Tripathi
- 111. Shri Devendra Singh (*alias*) Bhole Singh
- 112. Shri Mukesh Rajput
- 113. Shri Ajay Tamta
- 114. Dr. K.C. Patel
- 115. Shri Bhanu Pratap Singh Verma
- 116. Shri Hari Narayan Rajbhar
- 117. Shri Vishnu Dayal Ram
- 118. Shri Bhairon Prasad Mishra
- 119. Dr. Mahendra Nath Pandey
- 120. Shri Daddan Mishra
- 121. Shri Kaushal Kishore

The discussion was not concluded.

[#]11.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th March, 2016.)

ANOOP MISHRA Secretary General



BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 9, 2016/Phalguna 19, 1937 (Saka)

No. 138

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

 A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2016-2017.

(2) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

- FOURTEENTH LOK SABHA
- 1. Statement No. 30
- 2. Statement No. 32
- 3. Statement No. 24
- Statement No. 25 4.
- 5. Statement No. 28
- 6. Statement No. 25
- 7. Statement No. 25
- 8. Statement No. 23
- 9. Statement No. 22
- 10. Statement No. 20
- Statement No. 19 11.
- 12. Statement No. 17
- Statement No. 17 13.
- 14. Statement No. 16
- 15. Statement No. 15
- 16. Statement No. 13
- 17. Statement No. 12
- 18. Statement No. 11
- Statement No. 9 19.
- 20. Statement No. 7

Fifth Session, 2005 Seventh Session, 2006 Eleventh Session, 2007 Twelfth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008 FIFTEENTH LOK SABHA Second Session, 2009

Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010 Sixth Session, 2010 Seventh Session, 2011 Eighth Session, 2011 Ninth Session, 2011 Tenth Session, 2012 Eleventh Session, 2012 Twelfth Session, 2012 Thirteenth Session, 2013 Fourteenth Session, 2013

SIXTEENTH LOK SABHA

- 21. Statement No. 6 22. Statement No. 5 23. Statement No. 4
- 24. Statement No. 2
- 25. Statement No. 1

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2016-2017.

A copy of the Nuclear Liability Fund Rules, 2015 (Hindi and English (4) versions) published in Notification No. G.S.R. 1016(E) in Gazette of India dated 30th December, 2015 under sub-section (3) of Section 48 of the Civil Liability for Nuclear Damage Act, 2010.

Second Session, 2014

Third Session, 2014

Fifth Session, 2015

Sixth Session, 2015

Fourth Session, 2015

Fifteenth Session, 2013-2014

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2015 published in Notification No. G.S.R. 1012(E) in Gazette of India dated 29th December, 2015.
- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2015 published in Notification No. G.S.R. 1013(E) in Gazette of India dated 29th December, 2015.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2015 published in Notification No. G.S.R. 1014(E) in Gazette of India dated 29th December, 2015.
- (iv) The Indian Police Service (Pay) Third Amendment Rules, 2015 published in Notification No. G.S.R. 1015(E) in Gazette of India dated 29th December, 2015.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2015 published in Notification No. G.S.R. 1021(E) in Gazette of India dated 30th December, 2015.
- (vi) The Indian Administrative Service (Pay) Fourth Amendment Regulations,
 2015 published in Notification No. G.S.R. 1022(E) in Gazette of India dated 30th December, 2015.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2015 published in Notification No. G.S.R. 1023(E) in Gazette of India dated 30th December, 2015.
- (viii) The Indian Administrative Service (Pay) Fifth Amendment Regulations, 2015 published in Notification No. G.S.R. 1024(E) in Gazette of India dated 30th December, 2015.

- (ix) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2015 published in Notification No. G.S.R. 1029(E) in Gazette of India dated 31st December, 2015.
- (x) The Indian Police Service (Pay) Fourth Amendment Regulations, 2015 published in Notification No. G.S.R. 1030(E) in Gazette of India dated 31st December, 2015.
- (xi) The All India Services (Joint Cadre) Amendment Rules, 2016 published in Notification No. G.S.R. 22(E) in Gazette of India dated 12th January, 2016.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2016 published in Notification No. G.S.R.90(E) in Gazette of India dated 20th January, 2016.
- (xiii) The Indian Police Service (Pay) Amendment Regulations, 2016 published in Notification No. G.S.R.91(E) in Gazette of India dated 20th January, 2016.
 - (6) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2014-2015 under subsection (4) of Section 25 of the Right to Information Act, 2005.
 - (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
- Detailed Demands for Grants of the Department of Space for the year 2016-2017.
- (ii) Outcome Budget of the Department of Space for the year 2016-2017.
- (9) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep State Waqf Board, Kavaratti, for the year 2014-2015.
- (10) A copy of the Review (Hindi and English versions) by the Government of

the working of the Lakshadweep State Waqf Board, Kavaratti, for the year 2014-2015.

4. Announcement by the Speaker

The Speaker made the following announcement:-

"I have to inform the House that I have received the following message dated the 4^{th} March, 2016 from the Hon'ble President:-

'I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 23 February, 2016.' "

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th March, 2016, Rajya Sabha passed the Bureau of Indian Standards Bill, 2015 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as amended by Rajya Sabha – Laid on the Table

The Bureau of Indian Standards Bill, 2015

7. Report of the Joint Committee on Offices of Profit

Shri P.P. Chaudhary presented the Fifth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

8. Report of the Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Twenty-seventh Report of the Business Advisory Committee.

9. Petition of Committee on Petitions

Shri Om Prakash Yadav presented a petition signed by Shri Akhilesh Kumar Jha regarding medical reforms in the Country.

12.03 P.M.

10. Statements by Minister

The Minister of Communications and Information Technology laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Information Technology on Demands for Grants (2015-16), pertaining to the Department of Electronics and Information Technology, Ministry of Communications and Information Technology.
- (2) the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Information Technology on "Revival of Indian Telephone Industries (ITI) Limited", pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology.
- (3) the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Information Technology on "IT induction and modernization in the Department of Posts", pertaining to the Department of Posts, Ministry of Communications and Information Technology.

*12.05 P.M.

11. Submission by Member

Smt. Anju Bala made submission regarding alleged role of social media in defaming the personality of a Member of Parliament.

Shri Bhairon Prasad Mishra, Shri Keshav Prasad Maurya, Shri Sharad Tripathi, Devendra Singh (Alias) Bhole Singh, Shri Ramcharan Bohra, Kunwar Pushpendra Singh Chandel, Shri Rabindra Kumar Jena, Shri Arvind Ganpat Sawant, Smt. Rama Devi, Shri Dushyant Chautala, Shri Dharambir Singh associated.

Shri D.V. Sadananda Gowda responded.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.12 P.M.)

2.12 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Smt. Santosh Ahlawat regarding need to develop Mandawa in Jhunjhunu district, Rajasthan as a film city and tourist centre.
- (2) Shri Chintaman Wanaga regarding need to upgrade and modernise railway stations at Dahanu Road, Vasai, Nalasopara, Virar, Palghar, Boisar in Maharashtra.
- (3) Shri Janardan Mishra regarding need to run branch of Union Bank of India from village Duari situated in Raipur Karchuliyan block in Rewa district, Madhya Pradesh.
- (4) Shri Sunil Kumar Singh regarding need to set up a Sports Authority of India Training Centre at Netarhat in Chatra parliamentary constituency, Jharkhand.
- (5) Smt. Darshana Vikram Jardosh regarding need to provide the benefits of Technology Upgradation Fund Scheme for Textile Industry to Embroidery Units of Surat, Gujarat.
- (6) Shri Devusinh Chauhan regarding operation of two toll booths on National Highway No. 8 between Vadodara and Ahmedabad.
- (7) Shri Om Prakash Yadav regarding need to put moratorium on interest payment on education loan till the employment of the students.
- (8) Shri Bishnu Pada Ray regarding need to conduct a fresh survey for identification of all the eligible beneficiaries under draft A&N Islands Food Security Rules, 2016 under the National Food Security Act, 2013.

- (9) Shri Janak Ram regarding need to check the functioning of fraudulent travel agents and put in place a mechanism to ensure hassle-free transportation of dead bodies of Indian citizens who die abroad.
- (10) Shri Hukum Singh regarding need to review the decision to deport families migrated from Pakistan and presently living in India.
- (11) Shri Bharat Singh regarding need to improve BSNL mobile service in Ballia parliamentary constituency, Uttar Pradesh.
- (12) Shri Vinod Kumar Sonkar regarding need to provide financial and other benefits as a mark of honour to veterans of JP movement during emergency.
- (13) Shri Ravindra Kumar Pandey regarding need to enact a law to provide social security benefits to domestic workers and other deprived sections of the country.
- (14) Shri Lakhan Lal Sahu regarding need to regularise the services of daily wage and adhoc employees working in Guru Ghasi Das Vishwavidyalaya, Bilaspur, Chhattisgarh.
- (15) Shri Gaurav Gogoi regarding need to cancel the circular on suspension of fresh registration of industrial units for claiming benefits under the schemes of North East Industrial and Investment Promotion Policy.
- (16) Shri Rajeev Satav regarding need to provide immediate financial help and relief material to the farmers distressed due to severe drought situation in Maharashtra.
- (17) Shri A. Anwhar Raajhaa regarding need to lift the ban on fishing of sea cucumbers.
- (18) Shri V. Elumalai regarding need to resume work on the Tindivanam-Thiruvannamalai and Tindivanam-Nagari railway lines in Tamil Nadu.
- (19) Dr. Ratna De Nag regarding need to address the problems faced by Micro, Small & Medium Enterprises.

- (20) Dr. Tapas Mandal regarding allocation made in Budget 2016 for welfare of Dalits & Adivasis.
- (21) Shri Nagendra Kumar Pradhan regarding need to release the balance funds for construction of five new medical colleges in Odisha.
- (22) Shri Shrirang Appa Barne regarding need to provide funds for development of cantonment areas in the country.
- (23) Shri Murali Mohan Maganti regarding need to set up a Cancer Research Institute/Hospital at Rajahmundry, Andhra Pradesh.
- (24) Shri B. Vinod Kumar regarding need to set up a regulatory body for online startup and e-commerce sector in the country.
- (25) Smt. Anupriya Patel regarding need to create a separate Ministry for the welfare of Other Backward Classes.
- (26) Shri Prem Singh Chandudmajra regarding need to implement the recommendations of the National Commission to review the working of the Constitution.
- (27) Shri Dushyant Chautala regarding need to give two additional attempts to the candidates who have appeared at the Civil Services Examination between 2011 and 2015.
- (28) Shri N.K. Premachandran regarding need to release funds for the Aligarh Muslim University off campus centres.

2.13 P.M.

13. (i) The Budget (Railways) – 2016-17; (ii) Demands for Grants on Account (Railways) – 2016-17 and; (iii) Supplementary Demands for Grants (Railways) – 2015-16

Time Taken: 14 Hrs. 22 Mts.

Further discussions on the following items of business were taken up together:-

- (i) General Discussion on the Budget (Railways) 2016-17; and
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) – 2016-17
- (iii) Supplementary Demands for Grants No. 16 in respect of Budget (Railways) 2015-16

The Speaker made the following announcement:-

"Hon'ble Members, I have received a request from the Minister of Railways that he may be permitted to lay a statement regarding corrigendum/addendum to the following documents relating to the Rail Budget, 2016-17;

- (i) Demands for Grants (Railways) Part-I;
- (ii) Works, Machinery and Rolling Stock Programme of Railways Part-II – A and B.

I have acceded to his request.

Now, Hon'ble Minister to lay the Statement."

Accordingly, the Minister of Railways laid the above-said statement on the Table.

The following members laid their speeches on the Table:-

- 1. Shri Bahadur Singh Koli
- 2. Dr. Anirudhan Sampath
- 3. Dr. K. Kamaraj
- 4. Shri Kaushalendra Kumar
- 5. Shri Ramsinh Patalyabhai Rathwa
- 6. Shri Gajendra Singh Shekhawat

- 7. Shri Om Birla
- 8. Shri Subhash Chandra Baheria
- 9. Shri Sumedhanand Saraswati
- 10. Smt. Geetha Kothapalli
- 11. Shri Rahul Kaswan
- 12. Shri Devji Mansingram Patel
- 13. Shri Kantilal Bhuria
- 14. Shri Chandu Lal Sahu
- 15. Shri Ravindra Kushwaha
- 16. Shri Prabhubhai Nagarbhai Vasava
- 17. Shri A.T. (Nana) Patil
- 18. Dr. Ramesh Pokhriyal Nishank
- 19. Shri Ramachandran Mullappally
- 20. Shri R. Gopalakrishnan
- 21. Shri Ramcharan Bohra
- 22. Smt. Renuka Butta
- 23. Shri Yogi Adityanath
- 24. Smt. P.K. Sreemathi Teacher
- 25. Shri Mallikarjun Kharge
- 26. Shri Hemant Tukaram Godse
- 27. Shri Ramdas Chandrabhanji Tadas
- 28. Smt. Sakuntala Laguri
- 29. Shri Arjun Ram Meghwal
- 30. Shri Pralhad Venkatesh Joshi
- 31. Smt. Pratyusha Rajeshwari Singh
- 32. Smt. Rita Tarai
- 33. Smt. Poonamben Hematbhai Maadam
- 34. Shri Birendra Kumar Choudhary
- 35. Shri B. Sreeramulu
- 36. Shri Dilip Kumar Mansukhlal Gandhi

Shri Suresh Prabhu replied to the debate.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for 2016-17 for the amounts shown under column 3 of the printed list of Demands for Grants on Accounts (Railways) for 2016-17, were voted in full.

The Supplementary Demands for Grants No. 16 in respect of the Budget (Railways) –2015-16 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Railways) for 2015-16, was voted in full.

14. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2016.

15. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2016.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

16. Government Bill – Introduced

The Appropriation (Railways) Bill, 2016

17. Government Bill – Passed

The Appropriation (Railways) Bill, 2016.

The motion for consideration of the Bill was moved by Shri Suresh Prabhu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Suresh Prabhu.

The motion was adopted and the Bill was passed.

3.12 P.M.

18[#] Statutory Resolution–Negatived

Time Taken: 2 Hrs. 48 Mts.

Shri N.K. Premachandran moved following resolution:-

"That this House disapproves of the Enemy Property (Amendment and Validation) Ordinance, 2016 (No. 1 of 2016) promulgated by the President on 7 January, 2016."

After discussion, as indicated in **para 19** below, the Resolution was negatived.

19[#] Government Bill – Passed

The Enemy Property (Amendment and Validation) Bill, 2016

The motion for consideration of the Bill was moved by Shri Rajnath Singh.

The following members took part in the combined debate on the Resolution (vide **para 18** above) and the motion for consideration of the Bill:-

- 1. Shri Yogi Adityanath
- 2. Km. Sushmita Dev
- 3. Prof. Saugata Roy
- 4. Shri P.R. Senthil Nathan
- 5. Shri Pinaki Misra
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri Muthamsetti Srinivasa Rao (Avanthi)
- 8. Shri (Adv.) Joice George

- 9. Shri Mekapati Rajamohan Reddy
- 10. Shri P.P. Chaudhary
- 11. Dr. Shashi Tharoor
- 12. Prof. Chintamani Malviya
- 13. Shri Asaduddin Owaisi
- 14. Shri Hukum Singh
- 15. Dr. Udit Raj

Shri Rajnath Singh replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Rajnath Singh.

The motion was adopted and the Bill was passed.

6.00 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th March, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, March 10, 2016/Phalguna 20, 1937 (Saka)

No. 139

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181–187 were orally answered. Replies to Starred Question Nos. 188–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2071–2300 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of External Affairs for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of External Affairs for the year 2016-2017.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, India, Bhopal, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, India, Bhopal, for the year 2013-2014.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Report of the Law Commission of India No. 257 – Reforms in Guardianship and Custody Laws in India– May, 2015 (Hindi and English versions).

- (5) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2016-2017.
 - Outcome Budget of the Department of Land Resources, Ministry of Rural Development for the year 2016-2017.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2014-2015.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of Notification No. S.O. 35(E) (Hindi and English versions) published in Gazette of India dated 6th January, 2016, nominating the persons, mentioned therein, to serve as member in the National Jute Board for a period of two years from the date of the notification issued under sub-section 4 of Section 3 of the National Jute Board Act, 2008.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

- S.O.2335(E) published in Gazette of India dated 21st December, 2015 making certain amendments in the Notification No. S.O.2333(E) dated 22nd September, 2010.
- (ii) S.O.2336(E) published in Gazette of India dated 21st December, 2015 notifying the kinds or varieties of silkworm seed and seed cocoons, mentioned therein, which shall be produced in particular State, mentioned therein.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2014-2015.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Second Amendment) Regulations, 2015 published in Notification No. L-2/2(2)/2011-Estt./CERC in Gazette of India dated 4th December, 2015.
- (ii) The Central Electricity Regulatory Commission (Indoor/outdoor Medical Facilities) (First Amendment) Regulations, 2015 published in Notification No. L-2/1/2009-CERC in Gazette of India dated 4th December, 2015.
- (12) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Power for the year 2016-2017.
 - (ii) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2016-2017.

(13) A copy of the Airports Economic Regulatory Authority of India (Transaction of Business) Regulations, 2012 (Hindi and English versions) published in Notification No. AERA/35014/TOB/2009 in Gazette of India dated 31st December, 2013 under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (i) The Aircraft (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 909(E) in Gazette of India dated 30th November, 2015.
- (ii) The Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2015 published in Notification No. G.S.R. 808(E) in Gazette of India dated 27th October, 2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (15) above.
- (17) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Drinking Water and Sanitation for the year 2016-2017.

(18) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 330(E) to S.O. 332(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (Jabalpur-Mandla-Chilpi Section) in the State of Madhya Pradesh.

- S.O. 1178(E) published in Gazette of India dated 5th May, 2015, making certain amendments in the Notification No. S.O. 1162(E) dated 29th April, 2014.
- (iii) S.O. 1179(E) published in Gazette of India dated 5th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (iv) S.O. 1358(E) to S.O. 1360(E) published in Gazette of India dated 21st May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 78 (New NH No. 43) (Pathalgaon to CG/JH Border Section) in the State of Chhattisgarh.
- (v) S.O. 1361(E) and S.O. 1362(E) published in Gazette of India dated 21st May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 200 (New NH 49) (Bilaspur-Urdawal Section) in the State of Chhattisgarh.
- (vi) S.O. 1419(E) and S.O. 1420(E) published in Gazette of India dated 28th May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (New NH 61) (Maharastra/Telangana border to Nirmal Section) in the State of Telangana.
- (vii) S.O. 1524(E) published in Gazette of India dated 10th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Sri Balajee Bypass) (Nagaur-Bikaner Section) in the State of Rajasthan.

- (viii) S.O. 1525(E) published in Gazette of India dated 10th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH No. 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- S.O. 1553(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi Section) in the State of Uttar Pradesh.
- S.O. 1698(E) published in Gazette of India dated 25th June, 2015, making certain amendments in the Notification No. S.O. 2243(E) dated 27th September, 2011.
- (xi) S.O. 1699(E) to S.O.1702(E) published in Gazette of India dated 25th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75 Ext. (Rewa-Sidhi Section) in the State of Madhya Pradesh.
- (xii) S.O. 1730(E) and S.O. 1731(E) published in Gazette of India dated 26th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 70 (Jalandhar-Hoshiarpur Section) in the State of Punjab.
- (xiii) S.O. 1805(E) to S.O. 1807(E) published in Gazette of India dated 3rd July, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75 (Satna-Bela Section) in the State of Madhya Pradesh.

- (xiv) S.O. 1875(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway numbers, mentioned therein, in the State of Andhra Pradesh.
- (xv) S.O. 1872(E) and S.O. 1873(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (New NH 30) (Kawardha to Simga Section) in the State of Chhattisgarh.
- (xvi) S.O. 1871(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xvii) S.O. 1879(E) published in Gazette of India dated 13th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xviii) S.O. 1925(E) published in Gazette of India dated 16th July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 75 in the State of Madhya Pradesh
- (xix) S.O. 2036(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (xx) S.O. 2009(E) and S.O. 2010(E) published in Gazette of India dated 22nd July, 2015, regarding acquisition of land for building,

maintenance, management and operation of different stretches of National Highway No. 200 (New NH 49) (Bilaspur Urdawal Section) in the State of Chhattisgarh.

- (xxi) S.O. 2032(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xxii) S.O. 2034(E) published in Gazette of India dated 24th July, 2015, making certain amendments in the Notification No. S.O. 42(E) dated 7th January, 2014.
- (xxiii) S.O. 2035(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 216) (Chirala to Ongole Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 2111(E) published in Gazette of India dated 3rd August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 365 (Thanamcherla to Jamandlapally Section) in the State of Telangana.
- (xxv) S.O. 2147(E) to S.O. 2150(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 43 (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xxvi) S.O. 2138(E) published in Gazette of India dated 7th August,
 2015, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 28C (New NH 927) in the State of Uttar Pradesh.

- (xxvii) S.O. 2139(E) published in Gazette of India dated 7th August,
 2015, making certain amendments in the Notification No. S.O.
 2582(E) dated 1st October, 2014.
- (xxviii) S.O. 2140(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Dornala T Junction to Atmakur Section) in the State of Andhra Pradesh.
- (xxix) S.O. 2144(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Mydukur to Dornala T Junction Section) in the State of Andhra Pradesh.
- (xxx) S.O. 2145(E) published in Gazette of India dated 7th August, 2015, making certain amendments in the Notification No. S.O. 2744(E) dated 22nd October, 2014.
- (xxxi) S.O. 2189(E) published in Gazette of India dated 11th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Penchalakona to Yerpedu Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 2233(E) published in Gazette of India dated 14th August,
 2015, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 28C (New NH 927) in the State of Uttar Pradesh.
- (xxxiii) S.O. 2479(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.

- (xxxiv) S.O. 2478(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xxxv) S.O. 2516(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.
- (xxxvi) S.O. 2513(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xxxvii) S.O. 2518(E) to S.O.2525(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 71 (Jalandhar-Barnala Section) in the State of Punjab.
- (xxxviii) S.O. 706(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Pupanki to Mirdha Section) in the State of Jharkhand.
- (xxxix) S.O. 1092(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 (Berhampore Farakka Section) in the State of West Bengal.

- (xl) S.O. 1030(E) published in Gazette of India dated 17th April, 2015, authorising the Additional District Magistrate (LA), Bankura, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xli) S.O. 1019(E) published in Gazette of India dated 16th April, 2015, authorising the Additional District Magistrate (LA), Bankura, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xlii) S.O. 1018(E) published in Gazette of India dated 16th April, 2015, making certain amendments in the Notification No. S.O. 2558(E) dated 30th September, 2014.
- (xliii) S.O. 1224(E) published in Gazette of India dated 7th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Banjariya to Sheohar Section) in the State of Bihar.
- (xliv) S.O. 1287(E) published in Gazette of India dated 14th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. AH-48 in the State of West Bengal.
- (xlv) S.O. 1020(E) published in Gazette of India dated 16th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-48 in the State of West Bengal.

- (xlvi) S.O. 1630(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-02 in the State of West Bengal.
- (xlvii) S.O. 1733(E) published in Gazette of India dated 26th June, 2015, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xlviii) S.O. 1628(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-02 in the State of West Bengal.
- (xlix) S.O. 1029(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-48 in the State of West Bengal.
- S.O. 2498(E) published in Gazette of India dated 15th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-48 in the State of West Bengal.
- (li) S.O. 2661(E) published in Gazette of India dated 29th September, 2015, authorising the Special Land Acquisition Officer, Birbhum as the competent authority in respect of installation of weight in motion cum automatic traffic counter cum classifier machines at National Highway No. 60 in the State of West Bengal.
- S.O. 2659(E) published in Gazette of India dated 29th September,
 2015, authorising the Special Land Acquisition Officer, mentioned

therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

- (liii) S.O. 1086(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 131A in the State of West Bengal.
- (liv) S.O. 3158(E) published in Gazette of India dated the 24th November, 2015, regarding rates of fees to be recovered from the users of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.
- (Iv) S.O. 3513(E) published in Gazette of India dated the 23rd December, 2015, regarding rates of fees to be recovered from the users of National Highway No. 7 (Nagpur to Hyderabad Section) in the State of Andhra Pradesh.
- (Ivi) S.O. 513(E) published in Gazette of India dated the 17th February, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (Orrisa/Chhattisgarh Border-Aurang Section) in the State of Chhattisgarh.
- (Ivii) S.O. 409(E) published in Gazette of India dated the 9th February,
 2016, regarding rates of fees to be recovered from the users of
 National Highway No. 8B in the State of Gujarat.
- (Iviii) S.O. 353(E) published in Gazette of India dated the 3rd February, 2016, regarding rates of fees to be recovered from the users of National Highway No. 2 (Haryana/Uttar Pradesh Border to Kanpur Section) in the State of Uttar Pradesh.

- (lix) S.O. 263(E) published in Gazette of India dated 28th January, 2016, making certain amendments in the Notification No. S.O. 50(E) dated 6th January, 2015.
- (Ix) S.O. 225(E) published in Gazette of India dated the 22nd January,
 2016, regarding rates of fees to be recovered from the users of
 National Highway No. 40 (New NH 6) in the State of Meghalaya.
- (Ixi) S.O. 174(E) published in Gazette of India dated the 19th January,
 2016, regarding rates of fees to be recovered from the users of
 National Highway No. 8B in the State of Gujarat.
- (Ixii) S.O. 3323(E) published in Gazette of India dated the 9th December, 2015, regarding rates of fees to be recovered from the users of National Highway No. 5 (New NH 16) (Divancheruvu to Gundugolanu Section) in the State of Andhra Pradesh.
- (Ixiii) S.O. 2(E) published in Gazette of India dated the 1st January, 2016, regarding rates of fees to be recovered from the users of National Highway No. 57 (Purnea-Forbesganj-Jhanjharpur-Darbhanga-Muzaffarpur Section) in the State of Bihar.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (liii) of (18) above.

(20) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 458 Merchant Shipping Act, 1958:-

- (i) The Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2016 published in Notification No. G.S.R. 169(E) in Gazette of India dated 16th February, 2016.
- (ii) The Merchant Shipping (Medical Examination) Amendment Rules, 2016 published in Notification No. G.S.R. 128(E) in Gazette of India dated 29th January, 2016.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the

National Rural Livelihoods Promotion Society, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(25) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2016-2017.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Shivkumar Udasi presented the Twentieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Petitions

Shri Bhagat Singh Koshyari presented the Eleventh Report (Hindi and English versions) of the Committee on Petitions on the representation from Amit Roy, General Secretary, Alliance Air Employees' Union and forwarded by Shri Jitendra Choudhary, MP, Lok Sabha alleging disparity in pay and allowances of the employees *vis-a-vis* Air India and improving other service conditions thereof.

6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Vincent H. Pala laid on the Table the Eightieth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Subject 'Synergy between Tribal Justice System and Regular Justice System in the Country'.

7. Statements by Ministers

- (1) The Minister of Rural Development; Minister of Panchayati Raj; and Minister of Drinking Water and Sanitation made a statement regarding the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Rural Development on Demands for Grants (2015-16), pertaining to the Ministry of Panchayati Raj.
- (2) The Minister of State in the Ministry of Information and Broadcasting made a statement regarding the status of implementation of the recommendations contained in the 4th Report of the Standing Committee on Labour on 'Regularization of casual workers/Artists of Radio Kashmir, CBS Radio Kashmir and Doordarshan Kendra, Srinagar', pertaining to the Ministry of Information and Broadcasting.
- (3) The Minister of State (Independent Charge) of the Ministry of Petroleum and Natural Gas made a statement regarding certain important decisions taken by the Government in different fields.

*12.08 P.M.

8. Submission by Member

Shri Mallikarjun Kharge made a submission regarding alleged inaction by security agencies and the Public Sector Banks which facilitated an Industrialist to leave the country despite having an order for impounding his passport.

Shri Rajiv Pratap Rudy responded.

Shri Arun Jaitley also responded.

12.20 P.M.

9. Calling Attention

Shri Nishikant Dubey called the attention of the Minister of Home Affairs on alleged alteration of affidavit relating to Ishrat Jahan case.

The Minister of Home Affairs laid a statement in regard thereto.

The Minister of Home Affairs also replied to the clarificatory questions asked by the members.

1.41 P.M.

10. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on 9th March, 2016."

The motion was adopted.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.47 P.M.)

2.47 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Devji M. Patel regarding need to establish a Kendriya Vidyalaya in Sirohi district headquarters in Rajasthan.
- (2) Smt. Raksha Nikhil Khadse regarding need to recognize the three years certificate course of Aircraft Maintenance Engineering at par with Graduation.
- (3) Shri Ganesh Singh regarding need to declare Bargi dam project as a national project and provide adequate funds for the project.
- (4) Shri Sushil Kumar Singh regarding need to construct Road Over Bridge at level crossings on eastern side of Rafiganj railway station and western side of Guraru railway station in Bihar.
- (5) Shri Raghav Lakhanpal regarding need to impress upon Government of Uttar Pradesh to take legal action against the anti-social elements who indulged in violence during the procession of Sant Shiromani Guru Ravidas Ji Maharaj in Saharanpur district, Uttar Pradesh.
- (6) Smt. Rama Devi regarding need to include people belonging to 'Lohar' caste of Bihar in the list of Scheduled Tribes.
- (7) Shri Gopal Shetty regarding need to release balance funds for disbursement of scholarships to students belonging to backward classes in Maharashtra.
- (8) Shri Bhairon Prasad Mishra regarding need to improve health care services in Banda parliamentary constituency, Uttar Pradesh.
- (9) Shri Ajay Nishad regarding need to construct railway line from Muzaffarpur to Darbhanga in Bihar.

- (10) Dr. Kirit P. Solanki regarding need to take measures to supply water from Narmada dam for drinking and irrigation purpose in districts of Gujarat facing severe water crisis.
- (11) Shri Bhanu Pratap Singh Verma regarding need to check the illegal sand mining in Betwa river in Jalaun parliamentary constituency, Uttar Pradesh.
- (12) Smt. Neelam Sonker regarding need to develop sites of mythological importance as tourist destinations in Lalganj parliamentary constituency, Uttar Pradesh.
- (13) Dr. Bhola Singh regarding need to take steps for revival of Fertilizer Plant at Barauni, Bihar.
- (14) Shri Mullapally Ramachandran regarding need for a comprehensive legislation to check use of insecticides, pesticides and preservatives.
- (15) Dr. Shashi Tharoor regarding need to encourage the spirit of free thought and expression in all educational institutions in the country.
- (16) Shri P.R. Sundaram regarding need to include Tapioca starch, sago and modified starch in negative list to Free Trade Agreement.
- (17) Shri P. R. Senthilnathan regarding need to take steps to make Veterinary Science more attractive.
- (18) Smt. Pratima Mondal regarding shortage of faculty in Indian Universities and Institutes of higher education.
- (19) Dr. Prabhas Kumar Singh regarding need to protect the environment from harmful effects on account of setting up of Super Thermal Power Plant of NTPC at Lora on the Chhattisgarh-Odisha border.
- (20) Shri Rahul Ramesh Shewale regarding problems of textile mill workers in Mumbai.
- (21) Shri Kinjarappu Ram Mohan Naidu regarding need to provide special assistance to build the new capital of Andhra Pradesh.

- (22) Shri P. Karunakaran regarding need to regularize the services of Gramin Dak employees.
- (23) Shri Kaushalendra Kumar regarding need to augment rail services in Nalanda parliamentary constituency, Bihar.
- (24) Shri Raju Shetti regarding need to put in place a mechanism for better coordination of matters dealing with disbursement of relief and financial assistance to the people in the drought affected states.

2.48 P.M.

12. (i) The Budget (General) – 2016-17 and (ii) Demands for Grants on Account (General) – 2016-17.

Time Allotted: 12 Hrs. Time Taken: 5 Hrs. 28 Mts. Balance: 6 Hrs. 32 Mts.

The following items of business were taken up together:-

- (i) General Discussion on the Budget (General) 2016-17; and
- (ii) Demands for Grants on Account Nos. 1 to 30, 32, 34–56, 58–64, 66–68, 70, 71 and 73–98 in respect of Budget (General) 2016-17

The following members took part in the combined debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Nand Kumar Singh Chauhan
- 3. Shri Vijay Kumar S.R.
- 4. Dr. (Prof.) Sugata Bose
- 5. Shri Bhartruhari Mahtab
- 6. Shri P. Karunakaran
- 7. Shri Shivaji Adhalrao Patil
- 8. Shri Jayadev Galla
- 9* Shri Parayamparanbil Kuttappan Biju

- 10* Smt. Ranjanben Bhatt
- 11* Smt. Jyoti Dhurve
- 12* Shri M. Udhayakumar
- 13* Smt. V. Sathya Bama
- 14. Smt. Kavitha Kalvakuntla
- 15* Shri Parasuraman K.
- 16* Shri Rameswar Teli
- 17* Shri P. Kumar
- 18. Shri Yerram Venkata Subbareddy
- 19* Shri T.G. Venkatesh Babu
- 20* Shri Sankar Prasad Datta
- 21. Shri Adhir Ranjan Choudhury
- 22. Shri Bhagat Singh Koshyari
- 23. Shri K.N. Ramachandran
- 24. Dr. Ratna De (Nag)
- 25. Shri Suresh C. Angadi

The discussion was not concluded.

#9.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th March, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, March 11, 2016/Phalguna 21, 1937 (Saka)

No. 140

11.00 A.M.

1. Starred Questions

Starred Question Nos.201–207 were orally answered. Replies to Starred Question Nos. 208–220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2301–2530 were laid on the Table.

12.00 Noon

3. Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated the Indian Space Research Organisation's Team of Scientists and Technologists for successful launch of IRNSS-1F from Sriharikota in Andhra Pradesh on 10 March, 2016.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Demands for Grants of the Ministry of Finance for the year 2016-2017.
 - (ii) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2016-2017.

(2) A copy of the 1^{st} Annual Report (Hindi and English versions) of the Working and Administration on the Companies Act, 2013, for the year ended 31^{st} March, 2015.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Action Taken Report on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2012-2013.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2016-2017.
- (8) A copy each of the following papers (Hindi and English versions):-
 - (ii) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Health and Family Welfare for the year 2016-2017.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the

Dental Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Drugs and Cosmetics (Seventh Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in Gazette of India dated 30th October, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940 together with a corrigendum thereto published in Notification No. G.S.R. 104(E) dated 25th January, 2016.

(14) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. P. 15025/208/2013-PA/FSSAI in Gazette of India dated 16th November, 2015 under Section 93 of the Food Safety and Standards Act, 2006.

(15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2016-2017.

 (16) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

3

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2014-2015.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2014-2015.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2016-2017.

- (21) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Tourism for the year 2016-2017.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Agriculture and Farmers Welfare for the year 2016-2017.

4

- Outcome Budget of the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare for the year 2016-2017.
- (iii) Outcome Budget of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare for the year 2016-2017.

(25) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2016 published in Notification No. S.O.27(E) in Gazette of India dated 5th January, 2016.
- (ii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2015 published in Notification No. G.S.R.1031(E) in Gazette of India dated 31st December, 2015.
- (iii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2015 published in Notification No. S.O.3516(E) in Gazette of India dated 23rd December, 2015.

(26) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- S.O.3217(E) published in Gazette of India dated 30th November,
 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ii) Notification No. 136/2015-Customs (N.T.) dated 3rd December, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- S.O.3412(E) published in Gazette of India dated 15th December, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) Notification No. 144/2015-Customs (N.T.) dated 17th December, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- S.O.3567(E) published in Gazette of India dated 31st December, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) Notification No. 02/2016-Customs (N.T) dated 7th January, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) Notification No. 12/2016-Customs (N.T.) dated 12th January, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods together with a corrigendum thereto (in English version only) dated 14th January, 2016.
- (viii) S.O.143(E) published in Gazette of India dated 15th January, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ix) Notification No. 14/2016-Customs (N.T.) dated 21st January,
 2016, together with an explanatory memorandum regarding

revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- S.O.265(E) published in Gazette of India dated 29th January, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xi) Notification No. 17/2016-Customs (N.T.) dated 1st February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xii) Notification No. 18/2016-Customs (N.T.) dated 4th February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) S.O.426(E) published in Gazette of India dated 9th February, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xiv) Notification No. 24/2016-Customs (N.T.) dated 12th February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xv) S.O.482(E) published in Gazette of India dated 15th February, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

(xvi) Notification No. 29/2016-Customs (N.T.) dated 18th February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

(27) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 52 of 2015) – (Performance Audit) Technology Upgradation Fund Scheme, Ministry of Textiles.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 55 of 2015) –Communications and IT Sector for the year ended March, 2014.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2016)–Department of Revenue (Indirect Taxes-Service Tax) for the year ended March, 2015.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 2016)–Department of Revenue (Indirect Taxes-Central Excise) for the year ended March, 2015.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 2016) –Department of Revenue (Direct Taxes) for the year ended March, 2015.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2016) –(Communications and IT Sector) Sharing of Revenue by Private Telecom Service Providers during the years 2006-2007 to 2009-2010.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 2016) –Department of Revenue-Customs (Compliance Audit) for the year ended March, 2015.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

- The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.194(E) in Gazette of India dated 26th February, 2016.
- (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.195(E) in Gazette of India dated 26th February, 2016.
- (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.196(E) in Gazette of India dated 26th February, 2016.
- (iv) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.98(E) in Gazette of India dated 22nd January, 2016.
- (v) The Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.28(E) in Gazette of India dated 14th January, 2016.
- (vi) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.29(E) in Gazette of India dated 14th January, 2016.
- (vii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.30(E) in Gazette of India dated 14th January, 2016.

- (viii) The Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2016 published in Notification No. G.S.R.31(E) in Gazette of India dated 14th January, 2016.
- (ix) The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2016 published in Notification No. G.S.R.32(E) in Gazette of India dated 14th January, 2016.

(29) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2016 published in Notification No. S.O.233(E) in Gazette of India dated 23rd January, 2016.
- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Development Staff) Amendment Scheme, 2016 published in Notification No. S.O.234 (E) in Gazette of India dated 23rd January, 2016.
- (iii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2016 published in Notification No. S.O.235(E) in Gazette of India dated 23rd January, 2016.
- (iv) The General Insurance (Employees') Pension Amendment Scheme,
 2016 published in Notification No. S.O.236(E) in Gazette of India dated 23rd January, 2016.
- (v) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Second Amendment Scheme, 2016 published in Notification No. S.O.238(E) in Gazette of India dated 25th January, 2016.
- (vi) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Second Amendment

Scheme, 2016 published in Notification No. S.O.239(E) in Gazette of India dated 25th January, 2016.

- (vii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 2016 published in Notification No. S.O.240(E) in Gazette of India dated 25th January, 2016.
- (30) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Finance for the year 2016-2017.

(31) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2016-2017.

5. Messages from Rajya Sabha

Secretary-General reported the following messaged from Rajya Sabha:-

(i) That at its sitting held on the 9th March, 2016, Rajya Sabha passed the National Waterways Bill, 2016 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

(ii)* That at its sitting held on the 10th March, 2016, Rajya Sabha passed the Real Estate (Regulation and Development) Bill, 2016.

- 6. Bill as amended by Rajya Sabha Laid on the Table The National Waterways Bill, 2016
- **7* Bill as passed by Rajya Sabha Laid on the Table** *The Real Estate (Regulation and Development) Bill, 2016*

8. Statements by Ministers

- (1) The Minister of Finance made a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (2) The Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Defence made a statement regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Finance on `Planning Process-A Review', pertaining to the Ministry of Planning.

9. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Rajiv Pratap Rudy made a statement regarding Government Business during the week commencing the 14th March, 2016.

10. Supplementary Demands for Grants (General)

Shri Arun Jaitley presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2015-16.

12.16 P.M.

11. Government Resolution – Adopted

Shri Haribhai Parathibhai Chaudhary moved the following Resolution:-

"That this House approves the proposal of the Government to reject the Award, given on 18th October, 1999, by the Board of Arbitration in respect of the pay scales for the post of Computor (now compiler) in the Office of Registrar General, India (RGI) (vide Award CA Reference No. 1/1998 in terms of Clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration) for the following reasons:-

- (i) The duties and recruitment qualifications of the post of Computor (now compiler) in the Office of Registrar General, India (RGI) are not comparable with those of the post of Investigator of National Sample Survey Organization (NSSO) with whom parity is mainly being sought;
- (ii) Upgradation of the pay scale of Computors (now compiler) in the Office of Registrar General, India (RGI) may lead to similar demands from the UDCs in the Central Government and other common categories posts, which would have huge financial implications; and
- (iii) The matter has already been examined by a number of Central Pay Commissions, which are expert bodies and consider all the posts across the Government in a holistic manner. The proposal in respect of the Office of the RGI involves one time expenditure of nearly `36.14 crores and recurring expenditure of nearly `2.93 crores per annum. Besides, the Award, if accepted, will have wider financial and administrative implications, as similar demands would be raised by a large number of other similarly placed staff in the Government, which will not be in the interest of national economy and social justice."

Shri Aniruddham Sampath took part in the debate.

The Resolution was adopted.

12.25 P.M.

12. Amendments made by Rajya Sabha – Agreed to

(i) *The Carriage by Air (Amendment) Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri P. Ashok Gajapathi Raju.

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

 That at page 1, line 2, <u>for</u> the figure, "2015", the figure "2016" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri P. Ashok Gajapathi Raju.

The motion was adopted and the amendments were agreed to.

12.27 P.M.

(ii) **The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015.

The motion that the following amendments made by Rajya Sabha in the

Bill be taken into consideration was moved by Shri D.V. Sadananda Gowda.

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 5, <u>for</u> the figure "2015", the figure "2016" be <u>substituted</u>.

^{*} The Bill was passed by Lok Sabha on the 2nd December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 2nd March, 2016 and returned it to Lok Sabha on 3rd March, 2015.

^{**}The Bill was passed by Lok Sabha on the 7th December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 2nd March, 2016 and returned it to Lok Sabha on the 3rd March, 2016.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the amendments were agreed to.

12.29 P.M.

13. Government Bill – Passed

Time taken: 2 Hrs. 59 Mts.

The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri Rajeev Shankarrao Satav
- 2. Shri Ganesh Singh
- 3. Shri B. Senguttuvan
- 4. Shri Tathagata Satpathy
- 5. Shri Arvind Ganpat Sawant
- 6. Shri K. Rammohan Naidu
- 7. Shri Jitendra Chaudhury
- 8. Shri Konda Vishweshwar Reddy
- 9. Shri Mekapati Rajamohan Reddy
- 10. Shri Rajendra Agrawal
- 11. Shri Jay Prakash Narayan Yadav
- 12. Shri Kaushalendra Kumar
- 13. Shri Asaduddin Owaisi
- 14. Shri S.P. Muddahanumegowda

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 and 4 were adopted.

Clauses 5 to 7 were adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clauses 10 and 11 were adopted.

Clauses 12 and 13 was adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clauses 16 to 22 were adopted.

Clauses 23 to 25 were adopted.

Clause 26 was adopted.

Clause 27 was adopted.

Clause 28 was adopted.

Clauses 29 and 30 were adopted.

Clauses 31 and 32 were adopted.

Clause 33 was adopted.

Clause 34 was adopted.

Clause 35 was adopted.

Clause 36 was adopted.

Clause 37 was adopted.

Clauses 38 to 40 were adopted.

Clauses 41 and 42 were adopted.

Clauses 43 to 47 were adopted.

Clauses 48 and 49 were adopted.

Clauses 50 and 51 were adopted.

Clauses 52 and 53 were adopted.

Clauses 54 to 57 were adopted.

Clauses 58 and 59 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

3.30 P.M.

14. Motion

Shri Jayadev Galla moved the following motion :-

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 2 March, 2016, subject to modification that para 4 and sub-para (ii) of para 5 of recommendations thereof, relating to allocation of time to Resolutions, be omitted and also agree with the Twentieth Report of the Committee presented to the House on 10 March, 2016."

The motion was adopted.

3.31 P.M.

15. Private Members' Bills – Introduced

- (1) The Artisans (Welfare) Bill, 2015 by Shri Sushil Kumar Singh.
- (2) The Civil Liability for Nuclear Damage (Amendment) Bill, 2015 *(Amendment of sections 35 and 46)* by Shri Harish Chandra Meena.
- (3) The Right to Access of Judicial Proceedings and Information Bill, 2016 by Shri Rajeev Satav.
- (4) The Compulsory Basic Facilities for Widow and Orphans Bill, 2016 by Shri Nishikant Dubey.
- (5) The Personal Bankruptcy (Declaration and Rehabilitation) Bill, 2016 by Shri Nishikant Dubey.
- (6) The Andhra Pradesh Reorganisation (Amendment) Bill, 2016 (Amendment of sections 46 and 94) by Shri Y.V. Subba Reddy.
- (7) The Surrogate Advertisements (Prohibition) Bill, 2016 by Dr. Boora Narsaiah Goud.
- (8) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (Insertion of new Chapter IIA) by Dr. Boora Narsaiah Goud.

- (9) The Constitution (Amendment) Bill, 2016 (Amendment of articles 243K and 243ZA) by Dr. Boora Narsaiah Goud.
- (10) The Small-Holder Farmers (Protection and Welfare) Bill, 2016 by Adv. Joice George.
- (11) The Sex Workers (Welfare and Rehabilitation) Bill, 2016 by Dr. Kirit Premjibhai Solanki.
- (12) The Rainwater (Harvesting and Storage) Bill, 2016 by Dr. Kirit Premjibhai Solanki.
- (13) The Education Loan Bill, 2016 by Shri Bhairon Prasad Mishra.
- (14) The Waste Management Bill, 2016 by Shri Konda Vishweshwar Reddy.
- (15) The Reservation for the Scheduled Castes and the Scheduled Tribes in Private Sector Bill, 2016 by Dr. Udit Raj.
- (16) The Constitution (Amendment) Bill, 2016 *(Amendment of article 366)* by Shri P.P. Chaudhary
- (17) The Constitution (Amendment) Bill, 2016 *(Amendment of article 370)* by Shri P.P. Chaudhary.
- (18) The Administrative Tribunals (Amendment) Bill, 2016 (Amendment of section 6) by Shri Dushyant Chautala.
- (19) The Right to Information (Amendment) Bill, 2016 (Amendment of section 19) by Shri Dushyant Chautala.
- (20) The Constitution (Amendment) Bill, 2016 *(Substitution of new article for article 340)* 2016 by Shri Jayadev Galla.
- (21) The Code of Criminal Procedure (Amendment) Bill, 2016 (Amendment of section 260) by Shri Dushyant Chautala.
- (22) The Economically Weaker Class Corporation Bill, 2016 by Smt. Rama Devi.
- (23) The Poverty Stricken and Backward Regions (Development) Bill, 2016 by Smt. Rama Devi.
- (24) The Representation of the People (Amendment) Bill, 2016 *(Substitution of new section for section 3, etc.)* by Shri Rajendra Agrawal.
- (25) The Prisons (Amendment) Bill, 2016 *(Amendment of section 3, etc.)* by Shri Mullappally Ramachandran.
- (26) The Prevention of Witch-Hunting Bill, 2016 by Shri Raghav Lakhanpal.

- (27) The Missing Children *(Faster Tracking and Reuniting)* Bill, 2016 by Dr. Manoj Rajoria.
- (28) The Compulsory Imparting of Moral Education in Educational Institutions Bill, 2016 by Dr. Manoj Rajoria.
- (29) The Destitute Children (Rehabilitation and Welfare) Bill, 2016 by Shri Sukhbir Singh Jaunapuria.
- (30) The Constitution (Amendment) Bill, 2016 *(Amendment of the Eighth Schedule)* by Shri Kunwar Pushpendra Singh Chandel.
- (31) The Constitution (Amendment) Bill, 2016 *(Amendment of article 1)* by Shri Kunwar Pushpendra Singh Chandel.

[#]16. Private Member's Bill – Introduction – Negatived

The Indian Penal Code (Amendment) Bill, 2016 (Substitution of new section for section 377) by Dr. Shashi Tharoor.

The motion for leave to introduce the Bill moved by Dr. Shashi Tharoor was opposed.

The motion was put to vote and the House divided. Ayes 18; Noes 61.

Accordingly, the leave was not granted for introduction of the Bill.

3.57 P.M.

17. Private Member's Bill – Under Consideration

The Rights of Transgender Persons Bill, 2014, as passed by Rajya

Sabha

Further discussion on the motion for consideration of the Bill moved by Shri Baijayant "Jay" Panda, continued.

The following members took part in the debate:-

- 1. Shri Jagdambika Pal (resumed his speech)
- 2. Dr. Shashi Tharoor
- 3. Shri Prahlad Singh

- 4. Shri Bhartruhari Mahtab
- 5. Shri P.P. Chaudhary
- 6. Shri Konda Vishweshwar Reddy
- 7. Shri Lakhanlal Sahu
- 8. Shri Bhairon Prasad Mishra
- 9. Shri Virendra Kashyap (speech unfinished)

The discussion was not concluded.

[@]7.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 14th March, 2016.)

ANOOP MISHRA Secretary General



BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 14, 2016/Phalguna 24, 1937 (Saka)

No. 141

11.00 A.M.

1. Submission by Member

Shri Rahul Gandhi made a submission regarding immediate intervention and assistance to farmers affected by unseasonal rains and hailstorms in entire north India, particularly the State of Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana, Delhi, Rajasthan, Uttar Pradesh, Madhya Pradesh and Maharashtra.

Shri M. Venkaiah Naidu responded.

*Shri Radha Mohan Singh also responded.

11.02 A.M.

2. Starred Questions

Starred Question Nos.221–226 were orally answered. Replies to Starred Question Nos. 227–240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.2531–2760 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs for the year 2016-2017.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2014-2015, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2014-2015.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2016-2017.

- (9) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Tribal Affairs for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Tribal Affairs for the year 2016-2017.
- (10) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Human Resource Development for the year 2016-2017.
 - (ii) Outcome Budget of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2016-2017.
 - (iii) Outcome Budget of the Department of Higher Education, Ministry of Human Resource Development, for the year 2016-2017.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2014-2015, together with Audit Report thereon.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(13) A copy of the Statement (Hindi and English versions) regarding adoption of new "ILO Recommendation No. 204 (R-204) concerning the transition from the informal to the formal economy, adopted by the International Labour Conference at its 104th Session held in Geneva from 1st June, 2015 to 13th June, 2015.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- (i) The Employees' Provident Funds (Amendment) Scheme, 2016 published in Notification No. G.S.R. 158(E) in Gazette of India dated 10th February, 2016.
- (ii) The Employees' Provident Funds Appellate Tribunal (Procedure) Amendment Rules, 2016 published in Notification No. G.S.R. 24(E) in Gazette of India dated 14th January, 2016.
- (iii) The Employees' Provident Funds (Amendment) Scheme, 2016 published in Notification No. G.S.R. 25(E) in Gazette of India dated 14th January, 2016.
- (iv) S.O. 444(E) published in Gazette of India dated 10th February, 2016, regarding amendment in respect of those employees who are not entitled to the benefit of contributory provident fund or old age pension in accordance with any scheme or rule framed by the Central Government or the State Government or by the respective banks established under the Banking Regulations Act, 1949.

(15) A copy of Notification No. S.O. 443(E) (Hindi and English versions) published in Gazette of India dated 10th February, 2016, regarding incentive scheme for employers for providing Universal Account Number with 100% seeded KYC to all

4

its employees in the Employee's Provident Funds Scheme, 1952 issued under the said Scheme.

- (16) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Labour and Employment for the year 2016-2017.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Petroleum and Petroleum Products Pipelines) Regulations, 2016 published in Notification No. G.S.R. Infra/T4S/P&PPPL/01/2014 in Gazette of India dated 16th February, 2016.
- (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2016 published in Notification No. F. No. PNGRB/M(C)/110 in Gazette of India dated 12th January, 2016.
- (iii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2015 published in Notification No.
 F. No. PNGRB/CGD/Amendment/2015/2 in Gazette of India dated 15th December, 2015.

(18) A copy of the Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2015 (Hindi and English versions) published in Notification No. G.S.R. 621(E) in Gazette of India dated 10th August, 2015 under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy of the Petroleum and Natural Gas Regulatory Board (Model access arrangement related to access code for CGD networks) Guidelines, 2014 (Hindi and English versions) published in Notification No. F. No. Infra/CGD/ Access Arrangement/1 in Gazette of India dated 28th August, 2014 issued under sub-regulation (1) of Regulation 2 of the Petroleum and Natural Gas Regulatory Board (Access Code for City or local Natural Gas Distribution Networks) Regulations Act, 2011.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2014-2015.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development

Authority, New Delhi, for the year 2014-2015.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2014-2015.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2014-2015.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

(i) S.O.356(E) published in Gazette of India dated 4th February, 2016, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Karnataka.

- (ii) S.O.357(E) published in Gazette of India dated 4th February, 2016, relaxing the operation of the provisions of Section 10(1) of the Tobacco Act, 1975 in the State of Karnataka.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2014-2015.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2014-2015.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Commerce and Industry for the year 2016-2017.
 - (ii) Outcome Budget of the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2014-2015, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2014-2015.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2014-2015.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2014-2015.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2014-2015.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Varanasi, for the year 2014-2015.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2014-2015.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
 - (45) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2014-2015.

- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2014-2015.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2014-2015, together with Audit Report thereon.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Civil Aviation for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Civil Aviation for the year 2016-2017.
 - (iii) Detailed Demands for Grants of the Ministry of Culture for the year 2016-2017.
 - (iv) Outcome Budget of the Ministry of Culture for the year 2016-2017.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Mahila Samakhya Society, Patna, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Mahila Samakhya Society,

Patna, for the year 2013-2014.

- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2013-2014.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2013-2014.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(58) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(i) G.S.R.7(E) published in Gazette of India dated 5th January, 2015, notifying the M/s Singareni Collieries Company Limited and M/s Telangana State Mineral Development Corporation for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

12

- (ii) G.S.R.954(E) published in Gazette of India dated 11th December, 2015, notifying the M/s Gujarat Mineral Development Corporation Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2014-2015.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2014-2015.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Arunachal Pradesh, Yupia, for the year 2014-2015.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2014-2015.
- (64) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (63) above.

- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2014-2015.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2014-2015.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2014-2015.

- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Banaras Hindu University), Varanasi, for the year 2014-2015.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2014-2015.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bhubaneswar, Bhubaneswar, for the year 2014-2015.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2014-2015.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Cachar, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Cachar, for the year 2014-2015.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2013-2014.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2013-2014.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year
 2014-2015.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

- (87) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Warangal, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Warangal, for the year 2014-2015.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2014-2015, together with Audit Report thereon.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2014-2015.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2014-2015, together with Audit Report thereon.

(94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.

(95) A copy of the All India Council for Technical Education (clarifications on certain issues/anomalies pertaining to Qualifications, Pay Scales, Service Conditions, Career Advancement Scheme (CAS) etc. For Teachers and other Academic Staff of Technical Institutions (Degree/Diploma), 2016 (Hindi and Notification F. English versions) published in No. No.27/RIFD/Pay Scale/01/2013-14 in Gazette of India dated 6th January, 2016 under Section 23 read with Section 10 of the All India Council for Technical Education Act, 1987. A copy of the School of Planning and Architecture (Removal of (96) Difficulties) Second Order, 2015 (Hindi and English versions) published in Notification No. S.O.87(E) in Gazette of India dated 12th January, 2016 under sub-section (2) of Section 40 of the School of Planning and Architecture Act, 2014.

- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2013-2014.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2014-2015, together with Audit Report thereon.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.

- (101) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2014-2015, together with Audit Report thereon.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ahmedabad, Ahmedabad, for the year 2013-2014.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, Bengaluru, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bangalore, Bengaluru, for the year 2014-2015.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Indore, Indore, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Technology Indore, Indore, for the year 2014-2015, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Indore, Indore, for the year 2014-2015.
- (108) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2014-2015.
- (110) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jodhpur, Jodhpur, for the year 2014-2015.
- (112) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 111) above.

- (113) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2014-2015, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2014-2015.
- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2014-2015.
- (116) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above.
- (117) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year

2014-2015, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2014-2015.
- (118) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (117) above.
- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kanpur, Kanpur, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kanpur, Kanpur, for the year 2014-2015.
- (120) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (119) above.
- (121) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2014-2015.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2014-2015.
- (122) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (121) above.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology

and Management, Gwalior, for the year 2014-2015.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2014-2015.
- (124) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (123) above.

(125) A copy of Notification No. 75 (Hindi and English versions) published in Gazette of India dated 19th February, 2016, relating to amendment of the Statutes No. 2, 10, 11, 16, 15 and 18 under sub-section (2) of Section 49 of the Indira Gandhi National Tribal University Act, 2007.

- (126) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2014-2015.
- (127) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (126) above.
- (128) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Chennai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Chennai, for the year 2014-2015.
- (129) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (128) above.

- (130) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2014-2015.
- (131) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (130) above.
- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2014-2015.
- (133) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (132) above.

(134) A copy of Notification No. 4 (Hindi and English versions) published in Gazette of India dated 6th January, 2014, relating to amendment of the Statutes No. 2(4), 11, 13 and 41 and repeal of Statute 40 of the Central University of Kerala under sub-section (2) of Section 43 of the Central Universities Act, 2009.

(135) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2014-2015, together with Audit Report thereon.

- (136) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (135) above.
- (137) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2014-2015, together with Audit Report thereon.
- (138) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (137) above.
- (139) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2014-2015, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2014-2015.
- (140) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (139) above.
- (141) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2014-2015, together with Audit Report thereon.
- (142) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (141) above.

(143) A copy of the School of Planning and Architecture (Procedure of Meeting of Council and Payment of Allowances to Members) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.117(E) in Gazette of India dated 28th January, 2016 under sub-section (3) of Section 37 of the School of Planning and Architecture Act, 2014.

- (144) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2014-2015, together with Audit Report thereon.
- (145) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.

5. Report of Standing Committee on Energy

Dr. Kirit Somaiya presented the 13th Report (Hindi and English versions) of the Standing Committee on Energy on the subject 'Development and Status of Small Hydro Sector'.

6. Statements by Ministers

- The Minister of Mines and Minister of Steel made a statement regarding the progress on the Mines and Minerals (Development and Regulation) Amendment Act, 2015.
- (2) The Minister of State (Independent Charge) of the Ministry of Labour and Employment made a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Labour on Demands for Grants (2014-15), pertaining to the Ministry of Labour and Employment.
- (3) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry made a statement regarding the status of implementation of the recommendations contained in the 118th Report of the Standing Committee on Commerce on Demands for Grants (2015-16) Demand No.13, pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

(4) The Minister of State in the Ministry of Mines; and Minister of State in the Ministry of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Coal and Steel on Demands for Grants (2015-16), pertaining to the Ministry of Steel.

*12.45 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Bhanu Pratap Singh Verma regarding need to conduct a probe into the misappropriation of National Disaster Fund meant for disbursement to farmers who lost their crops due to hailstorms in Jalaun parliamentary constituency, Uttar Pradesh.
- (2) Shri Arjun Ram Meghwal regarding need to clearly put in practice the doctrine of Separation of Powers in accordance with the spirit of the Constitution.
- (3) Dr. Udit Raj regarding need to amend the Delhi Rent Control Act.
- (4) Shri Lakhan Lal Sahu regarding need to include people belonging to Satnami, Suryavanshi and Ramnami community in different lists.
- (5) Shri Kaushal Kishore regarding need to enhance annual allocation for Members of Parliament Local Area Development Fund and also delegate executive powers to Members of Parliament for development works in their respective parliamentary constituencies.
- (6) Smt. Krishna Raj regarding need to provide adequate compensation to farmers in Sahajahanpur parliamentary constituency, Uttar Pradesh.

- (7) Shri Subhash Chandra Baheria regarding need to ensure adequate water-harvesting system in new residential colonies in cities and towns in the country.
- (8) Shri Rajendra Agrawal regarding need to expand banking services in Uttar Pradesh.
- (9) Shri Pralhad Joshi regarding need to investigate the collapse of a building in Hubballi Railway Station, Karnataka.
- (10) Shri Dilip Gandhi regarding need to provide adequate funds for construction of roads under Pradhan Mantri Gram Sadak Yojana in tribal areas of the country.
- (11) Shri Nana Patole regarding need to undertake fresh census of people belonging to Other Backward Classes.
- (12) Shri Om Prakash Yadav regarding need to provide stoppage of 15707/08 at Mairwa railway station in Siwan parliamentary constituency, Bihar.
- (13) Shri Bhairon Prasad Mishra regarding need to ensure toll-free movement of vehicles in the entire Chitrakoot area, a famous tourist and pilgrimage centre.
- (14) Shri Kunwar Pushpendra Singh Chandel regarding need to raise Bundelkhand Regiment in Army.
- (15) Shri Thangso Baite regarding need to provide special financial package to autonomous district councils in Manipur.
- (16) Shri Ravneet Singh regarding need for four-laning of Ludhiana-Talwandi Station on NH-95.
- (17) Shri R.K. Bharathi Mohan regarding need to set up Kendriya Vidyalayas in Mayiladuthurai Parliamentary Constituency.

^{*}From 12.11 P.M. to 12.45 P.M., Members raised matters of urgent pubic importance.

- (18) Smt. R. Vanaroja regarding need for resumption of train services between Chennai and Tiruvannamalai and Chennai and Tirupathur.
- (19) Shri Tapas Paul regarding need to fix remunerative price of paddy and jute crops in West Bengal particularly in Krishnanagar parliamentary constituency.
- (20) Prof. Saugata Roy regarding need to strengthen Air Force War Capability.
- (21) Smt. Pratyusha Rajeshwari Singh regarding need to provide adequate financial assistance to drought victims in Kandhamal Parliamentary Constituency.
- (22) Shri Vinayak Bhaurao Raut regarding need to take suitable action for resettlement of Jhuggi-jhopri clusters presently occupying the land owned by Mumbai Airport Authority.
- (23) Shri M. Srinivasa Rao regarding need to resolve the issue relating to apportioning of institutions between Andhra Pradesh and Telangana.
- (24) Dr. Boora Narsaiah Goud regarding need to set up AIIMS like Institute in Telangana.
- (25) Smt. Supriya Sule regarding need to take farmer-oriented policies to prevent farmers' suicides.
- (26) Shri Prem Singh Chandumajra regarding need to provide special funds and incentives to border States.

12.47 P.M.

8. Amendments made by Rajya Sabha – Agreed to

*The Bureau of Indian Standards Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Ram Vilas Paswan.

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 4, *for* the figure, "2015", the figure "2016" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Ram Vilas Paswan.

The motion was adopted and the amendments were agreed to.

*The Bill was passed by Lok Sabha on the 3rd December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 8th March, 2016 and returned it to Lok Sabha on the same day.

12.49 P.M.

9. (i) The Budget (General) – 2016-17; (ii) Demands for Grants on Account (General) – 2016-17; and Supplementary Demands for Grants (General) – 2015-16.

Time Taken: 12 Hrs. 43 Mts.

Further combined discussion on the following items of business continued:-

- (i) General Discussion on the Budget (General) 2016-17; and
- (ii) Demands for Grants on Account Nos. 1 to 30, 32, 34 to 56, 58 to 64, 66 to 68, 70, 71 and 73 to 98 in respect of Budget (General) 2016-17
- (iii) Supplementary Demands for Grants Third Batch Nos. 1 to 6, 9, 10, 12 to 16, 18 to 20, 23 to 26, 28, 30, 32, 34, 35, 37, 41, 43, 47, 48, 50, 51, 53, 55 to 57, 59 to 64, 66, 68, 69, 72, 73, 75, 80, 82 to 89, 91, 92, 94, 96, 99 to 101, 103 to 105 and 107, 108 and 109 in respect of Budget (General) 2015-16

The following members took part in the combined debate:-

- 1. Smt. Poonam Mahajan
- 2* Shri Sunil Kumar Singh
- 3* Shri Rayapati Sambasiva Rao
- 4* Shri Prabhubhai Nagarbhai Vasava
- 5* Dr. Kiti Somaiya
- 6* Shri Shyama Charan Gupta
- 7* Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Tariq Anwar
- 9* Shri Arka Keshari Deo
- 10* Shri Virender Kashyap
- 11* Shri B.S. Yeddyurappa
- 12* Shri Rahul Kaswan
- 13. Shri Santosh Singh Chaudhary
- 14* Dr. Bharati Dhirubhai Shiyal
- 15. Shri Virendra Singh
- 16* Shri Rodmal Nagar

- 18* Shri Jasvantsinh Sumanbhai Bhabhor
- 19* Shri Rajeshbhai Naranhbhai Chudasama
- 20. Shri Ganesh Singh
- 21* Shri Md. Badaruddoza Khan
- 22* Smt. Rama Devi
- 23. Shri M. Chandrakasi
- 24. Dr. Bhola Singh
- 25* Shri G. Hari
- 26* Shri A. Arunmozhithevan
- 27* Dr. K. Kamaraj
- 28* Smt. R. Vanaroja
- 29* Shri K. Ashok Kumar
- 30* Dr. (Smt.) Mamtaz Sanghmita
- 31. Dr. Tapas Mandal
- 32. Shri Gajendra Singh Shekhawat
- 33* Shri Hariom Singh Rathore
- 34. Shri Prem Singh Chandumajra
- 35. Dr. Satya Pal Singh
- 36* Dr. Virendra Kumar
- 37* Shri Vinod Kumar Boianapalli
- 38. Shri Ninong Ering
- 39* Dr. Yashwant Singh
- 40. Sushree Sadhvi Savitri Bai Phoole
- 41. Shri Rahul Shewale
- 42* Shri S.P. Muddahanumegowda
- 43* Shri Pralhad Venkatesh Joshi
- 44* Dr. Ramesh Pokhriyal Nishank
- 45* Shri Vishnu Dayal Ram
- 46. Shri Harish Dwivedi
- 47* Shri Ramachandran Mullappally
- 48* Shri Pashupati Nath Singh
- 49. Shri Ram Kumar Sharma
- 50. Dr. Udit Raj

- 51* Shri C.R. Chaudhary
- 52* Smt. Jayshreeben K. Patel
- 53* Smt. Kamla Patle
- 54. Smt. Anupriya Patel
- 55* Dr. Kulamani Samal
- 56. Shri Raghav Lakhanpal
- 57. Shri Dharmendra Yadav
- 58* Shri Ramsinh Patalyabhai Rathwa
- 59* Shri Anurag Singh Thakur
- 60. Shri Chandu Lal Sahu
- 61* Shri Shrirang Appa Barne
- 62* Shri Rabindra Kumar Jena
- 63* Shri Lalu Kishore Swain
- 64. Shri H.D. Devegowda
- 65* Shri Rajeev Shankarrao Satav
- 66* Shri Kapil Moreshwar Patil
- 67. Kunwar Bharatendra Singh
- 68* Smt. Riti Pathak
- 69* Shri (Adv.) Joice George
- 70* Shri Birendra Kumar Chaudhary
- 71. Shri Kaushalendra Kumar
- 72* Shri Hari Manjhi
- 73. Shri Rajendra Agrawal
- 74. Smt. Renuka Butta
- 75. Shri Keshav Prasad Maurya
- 76. Shri C.N. Jayadevan
- 77* Shri Hemant Tukaram Godse
- 78* Shri Ponguleti Srinivasa Reddy
- 79* Shri Kinjarapu Ram Mohan Naidu
- 80* Shri Doddaalahalli Kempegowda Suresh
- 81* Dr. Sunil Baliram Gaikwad
- 82. Shri Dilip Kumar Mansukhlal Gandhi
- 83* Shri Nanabhau Falgunrao Patole
- 84* Km. Shobha Karandlaje

- 85. Shri E.T. Mohammed Basheer
- 86* Shri Mallikarjun Kharge
- 87. Smt. Darshana Vikram Jardosh
- 88* Shri Ram Tahal Choudhary
- 89. Shri Dharambir Singh
- 90. Dr. Aparupa Poddar
- 91* Shri Lakhan Lal Sahu
- 92* Shri Ramesh Chander Kaushik
- 93* Shri Bidyut Baran Mahato
- 94* Shri Sanjay Shamrao Dhotre
- 95. Shri Gopal Chinayya Shetty
- 96. Shri Anto Antony
- 97* Shri Om Birla
- 98* Shri P.P. Chaudhary
- 99* Shri Harishchandra Deoram Chava
- 100* Shri Ramcharan Bohra
- 101. Smt. Priyanka Singh Rawat
- 102. Shri Dushyant Chautala
- 103* Smt. Poonamben Hematbhai Maadam
- 104. Shri B.N. Chandrappa
- 105. Shri Neiphiu Rio
- 106* Shri Advocate Narendra Keshav Sawaikar
- 107* Shri Devendra Singh (alias) Bhole Singh
- 108* Shri Naleen Kumar Kateel
- 109. Shri T. Radhakrishnan
- 110. Shri Asaduddin Owaisi
- 111* Dr. Prabhas Kumar Singh
- 112. Smt. Santosh Ahlawat
- 113* Dr. Kirit Premjibhai Solanki
- 114* Smt. Pratima Mondal
- 115. Shri Kristappa Nimmala
- 116* Shri Rangaswamy Dhruvanarayana
- 117* Dr. Manoj Rajoria
- 118. Shri Bhagwant Mann

- 119* Shri Sharad Tripathi
- 120* Dr. Jayakumar Jayavardhan
- 121* Shri Jagdambika Pal
- 122. Shri Prem Das Rai
- 123* Kunwar Pushpendra Singh Chandel
- 124. Dr. Heena Vijaykumar Gavit
- 125. Shri Raju Shetti alias Devappa Anna
- 126* Shri A.T. (Nana) Patil
- 127. Shri Rajesh Ranjan (Pappu Yadav)
- 128* Shri Ravindra Kushwaha
- 129. Shri K.H. Muniyappa
- 130* Shri Ravindra Kumar Pandey
- 131* Shri Jugal Kishore Sharma
- 132* Prof. Chintamani Malviya
- 133* Shri P.R. Sundaram
- 134* Dr. Thokchom Meinya
- 135* Shri Bhairon Prasad Mishra
- 136* Prof. Richard Hay
- 137* Shri Ajay Misra (Teni)
- 138* Shri Sushil Kumar Singh
- 139* Shri Bodh Singh Bhagat
- 140* Dr. Ponnusamy Venugopal
- 141* Dr. Anirudhan Sampath
- 142* Smt. Raksha Nikhil Khadse
- 143* Shri Arjun Ram Meghwal
- 144* Shri Ajay Tamta
- 145* Shri Ashwini Kumar Choubey

Shri Arun Jaitley replied to the combined debate.

The discussion was concluded.

All the Demands for Grants on Account Nos. 1 to 30, 32, 34 to 56, 58 to 64, 66 to 68, 70, 71 and 73 to 98 in respect of Budget (General) for 2016-17 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2016-17, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 6, 9, 10, 12 to 16, 18 to 20, 23 to 26, 28, 30, 32, 34, 35, 37, 41, 43, 47, 48, 50, 51, 53, 55 to 57, 59 to 64, 66, 68, 69, 72, 73, 75, 80, 82 to 89, 91, 92, 94, 96, 99 to 101, 103 to 105 and 107, 108 and 109 in respect of Budget (General) for 2015-16 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) –Third Batch for 2015-16, were voted in full.

10. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2016.

11. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2016.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

12. Government Bill – Introduced

The Appropriation Bill, 2016.

13. Government Bill – Passed

The Appropriation Bill, 2016.

The motion for consideration of the Bill moved by Shri Arun Jaitley was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

8.04P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 15th March, 2016.)

ANOOP MISHRA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, March 15, 2016/Phalguna 25, 1937 (Saka)

No. 142

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241, 242, 243(clubbed with 246) and 244 were orally answered. Replies to Starred Question Nos. 245 and 247–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Home Affairs (Volume I) for the year 2016-2017.
 - Detailed Demands for Grants of the Ministry of Home Affairs (Union Territories without Legislature-Volume II) for the year 2016-2017.
 - (iii) Outcome Budget of the Ministry of Home Affairs for the year 2016-2017.

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2016-2017.

(3) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2016-2017.
- Outcome Budget of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2016-2017.
- (iii) Outcome Budget of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2016-2017.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 6 of the Sugar Cess Act, 1982:-

(i) S.O. 258(E) published in Gazette of India dated 28th January, 2016, notifying that there shall be levied and collected as a cess for the purpose of sugar Development Fund Act, 1982, a duty of excise on all sugar produced by any sugar factory in India a t a rate of one hundred twenty four rupees per quintal of sugar. (ii) S.O. 259(E) published in Gazette of India dated 28th January, 2016, appointing the 1st day of February, 2016 as the date on which the Sugar Cess Act, 1982 shall come into force.

(7) A copy of the Sugar Development Fund (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 23(E) in Gazette of India dated 13th January, 2016 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

- (8) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Social Justice and Empowerment for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Social Justice and Empowerment for the year 2016-2017.

(9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2016-2017.

(10) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of AYUSH for the year 2016-2017.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2014-2015.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2016-2017.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2014-2015.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2014-2015.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government C.P.R. Environmental Education Centre, Chennai, for the year 2014-2015.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2016-2017.

(23) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Hazardous Wastes (Management, Handling and Transboundary Movement) Amendment Rules, 2016 published in Notification No.
 S.O.189(E) in Gazette of India dated 20th January, 2016.
- (ii) The e-waste (Management and Handling) Amendment Rules, 2015 published in Notification No. S.O.745(E) in Gazette of India dated 13th March, 2015.

(24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2016-2017.

(25) A copy each of the following Notifications (Hindi and English versions) under Section 123 of the Daman and Diu Panchayat Regulations, 2012:-

- (i) The Daman and Diu Election of Upa-Sarpanch of a Gram Panchayat and President and Vice-President of District Panchayat Rules, 2013 published in Notification No. 20 in Gazette of U.T. Administration of Daman and Diu dated 20th June, 2013.
- (ii) The Disrict Panchayat of Daman and Diu (Meeting) Rules, 2013 published in Notification No. 28 in Gazette of U.T. Administration of Daman and Diu dated 26th July, 2013.

(26) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- S.O. 3520(E) published in Gazette of India dated 28th December, 2015, notifying the City Civil and Session Courts, Bombay, as a Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008.
- (ii) S.O. 398(E) published in Gazette of India dated 8th February, 2016, notifying the court of the City Civil and Additional Sessions Judge Greater Bombay resided over by Shri Vijay Venkatarao Patil, City and Additional Sessions Judge Greater Bombay, as a Special Court for the purpose of Section 11(1) of the National Investigation Agency Act, 2008.
- (iii) S.O. 399(E) published in Gazette of India dated 8th February, 2016, notifying the Designated Courts under Terrorist and Distruptive Activities (Prevention) Act/Prevention of Terrorism Acts (TADA/POTA) at Jammu and Srinagar, as a Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (iv) S.O. 400(E) published in Gazette of India dated 8th February, 2016, notifying the court District and Sessions Judge, Manipur, East Imphal as a Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (v) S.O. 149(E) published in Gazette of India dated 16th January, 2016, notifying the court of the Chief Judge, City Sessions Court, Calcutta as a Special Court under Section 11(3) of the National Investigation Agency Act, 2008.

- (vi) S.O.3521(E) published in Gazette of India dated, 28th December, 2015, appointing the Additional Sessions Judge-01, Patiala House Court, New Delhi as Additional Judge to the National Investigation Agency Special Court i.e. the District Judge-IV-cum Additional Sessions Judge incharge, New Delhi Police District, Patiala House Courts, New Delhi for conducting the business.
- (vii) S.O.3522(E) published in Gazette of India dated, 28th December, 2015, making certain amendments in the Notification No. S.O.2874(E) dated 16th October, 2015.

(28) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2016-2017.

(29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2014-2015.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2014-2015.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited,

Ranchi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (30) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Road Transport and Highways for the year 2016-2017.
 - Outcome Budget of the Ministry of Road Transport and Highways for the year 2016-2017.
 - (iii) Detailed Demands for Grants of the Ministry of Shipping for the year 2016-2017.
 - (iv) Outcome Budget of the Ministry of Shipping for the year 2016-2017.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2014-2015.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2014-2015.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2014-2015.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the years 2012-2013 and 2013-2014.
 - (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the West Bengal Livestock Development Corporation Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (38) above.

(40) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare for the year 2016-2017.

(41) A copy of Notification No. S.O. 156(E) (Hindi and English versions) published in Gazette of India dated 19th January, 2016, making certain amendments in Notification No. S.O. 974(E) dated 14th December, 2010 issued under Section 42 of the Prevention and Control of Infectious and Contagious Diseases in Animal Act, 2009.

(42) A copy of the Insecticides (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.164(E) in Gazette of India dated 15th February, 2016 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (Railways) Vote on Account Bill, 2016, passed by the Lok Sabha on the 9th March, 2016.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (Railways) Bill, 2016, passed by the Lok Sabha on the 9th March, 2016.

5. Reports of Committee of Privileges

Shri S. S. Ahluwalia laid on the Table the First and Second Reports (Hindi and English versions) of the Committee of Privileges.

6. Report of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the Eleventh Report (Hindi and English versions) of the Committee on Subordinate Legislation on 'The Cigarette and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2014'.

7. Reports of Standing Committee on Labour

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Seventh Report (Sixteenth Lok Sabha) on Demands for Grants (2015-16) of the Ministry of Labour & Employment.
- (2) Fifteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Ninth Report (Sixteenth Lok Sabha) on 'Review of Urban Haats'.

8. Reports of Standing Committee on Petroleum and Natural Gas

Shri Arvind Sawant presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- Tenth Report on the subject 'Functioning of Petroleum Conservation Research Association' of the Standing Committee on Petroleum and Natural Gas.
- (2) Eleventh Report on Action Taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2014-15) on 'Ethanol Blended Petrol and Bio-Diesel Policy'.

9. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid the Eighty-first Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on 'Role of Ministry of Law and Justice in Framing/Approving the

Provisions of International Covenants/Multilateral/Bilateral Treaties or Agreements'.

10. Statements by Minister

The Minister of State in the Ministry of Home Affairs made the following statements:-

- Correcting the reply given on 01.03.2016 to Unstarred Question No. 846 (Hindi version only) asked by Shri Mullappally Ramachandran, M.P., regarding 'Naga Accord.'
- (2) Correcting the reply given on 08.03.2016 to Unstarred Question No. 1639 (English and Hindi versions) asked by Shri Venkatesh Babu T.G., M.P., regarding 'Enemy Property'.

11. Motion for Election to the National Tiger Conservation Authority

Shri Prakash Javadekar moved the following motion :-

"That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act."

The motion was adopted.

12.06 P.M.

12. Government Bill – Withdrawn

The Railways (Amendment) Bill, 2014

13. Government Bills – Introduced

- *(i)*[#] *The Regional Centre for Biotechnology Bill, 2016*
- (ii) \$ The Mines and Minerals (Development and Regulation) Amendment Bill, 2016

*12.07 P.M.

14. Submissions by Members

(i) Sarvashri Mohammad Salim, S.S. Ahluwalia and Adhir Ranjan Chowdhury made submission regarding reported disclosure by news agency showing politicians and higher officials taking bribe on camera.

Prof. Saugata Roy also made submission.

Shri Bhairon Prasad Mishra and Dr. Virendra Kumar associated.

Shri M. Venkaiah Naidu responded.

12.16 P.M.

(ii) Shri A.P. Jithender Reddy made a submission regarding establishment of a separate High Court in Andhra Pradesh and Telangana.

Shri Sukender Reddy Gutha associated.

Shri Rajnath Singh responded.

12.18 P.M.

(iii) Shri Mallikarjun Kharge made submission regarding injustice faced by people of Andhra Pradesh due to non-implementation of the provisions of Andhra Pradesh Reorganisation Act by the Government of India.

Shri M. Venkaiah Naidu responded.

12.37 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Ramesh Pokhriyal 'Nishank' regarding need to set up a Research Centre of Ayush in Uttarakhand.
- (2) Shri Kirti Vardhan Singh regarding need to provide civic amenities as well as government welfare schemes to forest dwellers in Gonda parliamentary constituency, Uttar Pradesh.
- (3) Shri Naranbhai Kachhadiya regarding need to take suitable measures to prevent accidents of fishing boats in sea close to Rajula Jaffarabad in Gujarat.
- (4) Shri Vinod Kumar Sonkar regarding need to prepare a fresh list of BPL and Antyodaya families.
- (5) Dr. Bhola Singh regarding need to provide employment to the families whose land was acquired for construction of Munger-Begusarai rail-cumroad bridge in Bihar.
- (6) Shri Harish Chandra Meena regarding need to revamp the Maternity Benefit Act, 1961.
- (7) Shri Ram Tahal Choudhary regarding need to expedite construction of ring road in Ranchi parliamentary constituency, Jharkhand.
- (8) Shri Richard Hay regarding need to open a cultural centre in memory of Sree Narayana Guru at Varkala, Kerala.
- (9) Prof. Chintamani Malviya regarding need to set up an Agriculture University in Ujjain, Madhya Pradesh.
- (10) Shri Sharad Tripathi regarding need to set up a Pulse Producion Research Centre in Eastern Uttar Pradesh.
- (11) Shri Satya Pal Singh (Sambhal Parliamentary Constituency) regarding need to ban import of synthetic Menthol.
- (12) Smt. Rama Devi regarding need to launch a special drive to trace the missing children.

- (13) Shri Thupstan Chhewang regarding need to improve poor service of BSNL in Ladakh region.
- (14) Shri Hari Manjhi regarding need to construct a Rail Over Bridge on level crossing No. 1 on Gaya-Mugalsarai Section in Gaya parliamentary constituency, Bihar.
- (15) Dr. Thokchom Meinya regarding need to find a permanent solution to Indo-Myanmar boundary dispute.
- (16) Dr. Shashi Tharoor regarding need to establish AIIMS in Kerala.
- (17) Shri Mullappally Ramachandran regarding need to include Malabar Cancer Centre, Tellicherry, under Rashtriya Arogya Nidhi Scheme.
- (18) Dr. K. Gopal regarding need to revamp education loan disbursement.
- (19) Shri M. Chandrakasi regarding need to establish Ayurveda and Yoga institutes in Chidambaram, Tamil Nadu.
- (20) Dr. Tapas Mandal regarding need to undertake dredging in Ichhamati river in West Bengal.
- (21) Smt. Pratima Mondal regarding need to take steps to alleviate the suffering of tea garden workers in West Bengal.
- (22) Shri Baijayant 'Jay' Panda regarding need to set up a Odisha Hydro Power Corporation Limited Plant in the state.
- (23) Shri Arvind Sawant regarding need to accord permission to convert STD/PCO booths run by differently-abled persons into multi-purpose vendor booths.
- (24) Shri Jaydev Galla regarding need to provide forest clearance for construction of a new capital for Andhra Pradesh.
- (25) Shri Konda Vishweshwar Reddy regarding need to check illegal diamond trade in Mahaboonagar and Kurnool districts.
- (26) Shri Shailesh Kumar alias Bulo Mandal regarding need to construct a level crossing on western side of Lailakh railway station in Bhagalpur parliamentary constituency, Bihar.
- (27) Shri Kunwar Haribansh Singh regarding need to release funds for construction of Auditorium in Pratapgarh, Uttar Pradesh.

- (28) Shri Dushyant Chautala regarding need to increase the stipend for wrestlers.
- (29) Shri Raju Shetti regarding need to confer Padma Award on K.D. Jadhav, the renowned Olympic wrestler.

12.38 P.M.

16. Amendments made by Rajya Sabha – Agreed to

*The National Waterways Bill, 2015

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Radhakrishnan P. on behalf of Shri Nitin Jairam Gadkari.

ENACTING FORMULA

1. That at page 1, line 1, <u>for</u> the word "Sixty-sixth", the word "Sixty-seventh" be <u>substituted</u>.

CLAUSE 1

2. That at page 1, line 2, *for* the figure, "2015", the figure "2016" be *substituted*.

CLAUSE 4

3. That at page 2, line 18, *for* the figure, "2015", the figure "2016" be *substituted*.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Radhkrishnan P.

The motion was adopted and the amendments were agreed to.

*The Bill was passed by Lok Sabha on the 21st December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 9th March, 2016 and returned it to Lok Sabha on 10th March, 2016.

12.40 P.M.

17. Government Bill – Passed

The Real Estate (Regulation and Development) Bill, 2016, as passed by Rajya Sabha

Time Taken: 3 Hrs. 29 Mts.

The motion for consideration of the Bill was moved by Shri M. Venkaiah Naidu.

The following members took part in the debate:-

1. Shri K.C. Venugopal

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

2.35 P.M.

- 2. Shri Prahlad Singh Patel
- 3. Shri R.P. Marutharajaa
- 4. Prof. Saugata Roy
- 5. Shri Kalikesh Narayan Singh Deo
- 6. Dr. Shrikant Eknath Shinde
- 7. Shri Murali Mohan Maganti
- 8. Shri Boora Narsaiah Goud
- 9. Dr. Anirudhan Sampath
- 10. Dr. Vara Prasadarao Velagapalli
- 11. Shri Jay Prakash Narayan Yadav
- 12. Shri Prem Singh Chandumajra
- 13. Shri E.T. Mohammed Basheer
- 14. Shri Kaushalendra kumar
- 15. Shri N.K. Premachandran
- 16. Shri Prem Das Rai
- 17. Shri Rajesh Ranjan (Pappu Yadav)
- 18. Shri (Adv.) Joice George

- 19. Shri M.K. Raghavan
- 20. Smt. Poonamben Hematbhai Maadam
- 21. Shri Rahul Shewale

Shri M. Venkaiah Naidu replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clause 10 was adopted.

Clause 11 was adopted.

Clause 12 was adopted.

Clauses 13 to 18 were adopted.

Clauses 19 to 26 were adopted.

Clauses 27 to 31 were adopted.

Clauses 32 and 33 were adopted.

Clauses 34 to 42 were adopted.

Clause 43 was adopted.

Clauses 44 to 49 were adopted.

Clauses 50 to 92 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri M. Venkaiah Naidu.

The motion was adopted and the Bill was passed.

5.14 P.M.

17. Government Bill – Passed

The Constitution (Scheduled Castes) Order (Amendment) Bill, 2016.

Time Taken: 2 Hrs. 57 Mts.

The motion for consideration of the Bill was moved by Shri Thawar Chand Gehlot.

The following members took part in the debate:-

- 1. Shri K.H. Muniyappa
- 2. Shri Virender Kashyap
- 3. Shri Gopalakrishnan Chinnaraj
- 4. Smt. Pratima Mondal
- 5. Shri Ladu Kishore Swain
- 6. Shri Sadashiv Kisan Lokhande
- 7. Dr. Ravindra Babu Pandula
- 8. Dr. Anirudhan Sampath
- 9. Dr. Vara Prasadarao Velagapalli
- 10. Shri Jay Prakash Narayan Yadav
- 11. Shri Sher Singh Ghubaya
- 12. Shri Rajesh Ranjan (Pappu Yadav)
- 13. Shri Rattan Lal Kataria
- 14. Shri Rangaswamy Dhruvanarayana
- 15. Shri Kaushalendra Kumar
- 16. Shri Prem Das Rai
- 17. Dr. Manoj Rajoria
- 18. Shri Virendra Singh
- 19. Smt. Kamla Devi Patle
- 20. Dr. Udit Raj
- 21. Shri Balka Suman
- 22. Dr. Kirit Premjibhai Solanki
- 23. Shri Ravindra Kushwaha
- 24. Shri Chhotelal

- 25. Shri Laxmi Narayan Yadav
- 26. Shri Dharmendra Yadav
- 27. Sushree Sadhvi Bai Phoole
- 28. Shri Ajay Misra (Teni)

Shri Thawar Chand Gehlot replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Thawar Chand Gehlot.

The motion was adopted and the Bill was passed.

18[#] Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-eighth Report of the Business Advisory Committee.

[@]9.58 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 16th March, 2016.)

ANOOP MISHRA Secretary General

#At 6.36 P.M.

[@]From 8.13 P.M. to 9.58 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, March 16, 2016/Phalguna 26, 1937 (Saka)

No. 143

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Ramswaroop Prasad, member of the Ninth and Fourteenth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 261–266 were orally answered. Replies to Starred Question Nos. 267–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy on the Table a copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Urban Development for the year 2016-2017.
- (ii) Outcome Budget of the Ministry of Urban Development for the year 2016-2017.
- (iii) Detailed Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.
- (iv) Outcome Budget of the Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.
- (2) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Defence Services Estimates for the year 2016-2017.
 - (ii) Detailed Demands for Grants of the Ministry of Defence for the year 2016-2017.
- (3) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Law and Justice for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Law and Justice for the year 2016-2017.

(4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources, River Development and Ganga Rejuvenation for the year 2016-2017.

(5) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Minority Affairs for the year 2016-2017.
- (ii) Outcome Budget of the Ministry of Minority Affairs for the year 2016-2017.
- (6) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Micro, Small and Medium Enterprises for the year 2016-2017.
- (7) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Department of Electronics and Information Technology, Ministry of Communications and Information Technology, for the year 2016-2017.
 - Detailed Demands for Grants of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.
 - (iii) Detailed Demands for Grants of the Department of Posts, Ministry of Communications and Information Technology, for the year 2016-2017.
 - (iv) Outcome Budget of the Department of Posts, Ministry of Communications and Information Technology, for the year 2016-2017.
 - Outcome Budget of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2016-2017.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

 The Standards of Quality of Service (Digital Addressable Cable TV Systems) (Amendment) Regulations, 2015 (4 of 2015) published in Notification No. F. No. 16-2/2012-B&CS in Gazette of India dated 25th March, 2015.

- (ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Ninth Amendment) Regulation, 2015 (6 of 2015) published in Notification No. F. No. 6-30/2015-B&CS in Gazette of India dated 14th September, 2015.
- (iii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Fifth Amendment) Regulation, 2015 (7 of 2015) published in Notification No. F. No. 6-29/2015-B&CS in Gazette of India dated 14th September, 2015.
- (iv) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Sixth Amendment) Regulations, 2016 (1 of 2016) published in Notification No. F. No. 3-106/2015-B&CS in Gazette of India dated 7th January, 2016.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the All India Institute of Medical Sciences, Patna, for the year 2014-2015.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhopal, for the year 2014-2015.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the year 2014-2015.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Jodhpur, for the year 2014-2015.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2014-2015.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2014-2015.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) A copy of the Drugs and Cosmetics (8th Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 918(E) in Gazette of India dated 30th November, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940.

- (24) A copy each of the following papers (Hindi and English versions):-
 - Detailed Demands for Grants of the Ministry of Heavy Industries and Public Enterprises for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Heavy Industries and Public Enterprises for the year 2016-2017.

(25) A copy of the Outcome Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development, for the year 2016-2017.

(26) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Earth Sciences for the year 2016-2017.

(27) A Table a copy of the Outcome Budget (Hindi and English versions) of the National Cadet Corps for the year 2016-2017.

(28) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Textiles for the year 2016-2017.
- (ii) Outcome Budget of the Ministry of Textiles for the year 2016-2017.

(29) A copy of the Jute and Jute Textiles Control Order, 2016 (Hindi and English versions) published in Notification No. S.O.382(E) in Gazette of India dated 5th February, 2016 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(30) A copy of the Apprenticeship (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 130(E) in Gazette of India dated 29th January, 2016 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(31) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2016-2017.

(32) A copy of Notification No. S.O.3552(E) (Hindi and English versions) published in Gazette of India dated 30th December, 2015, making certain amendments in the Notification No. S.O.19(E) dated 6th January, 2011 issued under sub-section (2) of Section 3 of the Environment (Protection) Act, 1986.

(33) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment, Forest and Climate Change for the year 2016-2017.

(34) A copy of the Notification No. S.O.654(E) (Hindi and English versions) published in Gazette of India dated 2nd March, 2016, directing the powers of the Coal Controller under sub-rule (3), (4), (5) of rule 4, rules 5, 7, 10 and 12 of the Colliery Control Rules, 2004 shall be exercised by the respective State

Governments or such officers as authorized by it through notification in respect of all coal mines except the mines or blocks of Central Government Public Sector Undertakings under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(35) A copy each of the following papers (Hindi and English versions):-

- Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2016-2017.
- (ii) Detailed Demands for Grants of the Ministry of Development of North Eastern Region for the year 2016-2017.
- (iii) Outcome Budget of the Ministry of Development of North Eastern Region for the year 2016-2017.

(36) A copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2016-2017.

(37) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- G.S.R. 365(E) published in Gazette of India dated 7th May, 2015 rescinding two notifications, mentioned therein.
- The Ministry of Drinking Water and Sanitation, Multi Tasking Staff, Recruitment (Amendment) Rules, 2015 published in Notification No.
 G.S.R. 366(E) in Gazette of India dated 7th May, 2015.

(38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2014-2015.
 - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2014-2015.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2014-2015.

- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2014-2015.
 - (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2014-2015.
 - (ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2014-2015.
 - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) to (g) of (38) above.

(40) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers for the year 2016-2017.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the RailLand Development Authority, New Delhi, for the year 2014-2015,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2014-2015.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2014-2015.
 - (ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Patna, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2014-2015.
 - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2014-2015.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (44) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Steel for the year 2016-2017.
 - (ii) Detailed Demands for Grants of the Ministry of Mines for the year 2016-2017.
 - (iii) Outcome Budget of the Ministry of Steel for the year 2016-2017.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2014-2015.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2014-2015.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (50) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2016-2017.
 - Outcome Budget of the Department of Scientific and Industrial Research, Ministry of Science and Technology, for the year 2016-2017.

- Outcome Budget of the Department of Bio-technology, Ministry of Science and Technology, for the year 2016-2017.
- (iv) Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology, for the year 2016-2017.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pension Fund Regulatory and Development Authority, New Delhi, for the year 2014-2015.

(52) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114 of the Insurance Act, 1938:-

- The Insurance (Procedure for Holding Inquiry by Adjudicating Officer) Rules, 2016 published in Notification No. G.S.R. 178(E) in Gazette of India dated 17th February, 2016.
- (ii) The Insurance (Appeal to Securities Appellate Tribunal) Rules, 2016 published in Notification No. G.S.R. 179(E) in Gazette of India dated 17th February, 2016.

(53) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Amendment) Regulations, 2016 published in Notification No. G.S.R. 165(E) in Gazette of India dated 15th February, 2016.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2016 published in Notification No. G.S.R. 166(E) in Gazette of India dated 15th February, 2016.

(54) A copy of Notification No. G.S.R.186(E) (Hindi and English versions) published in Gazette of India dated 22nd February, 2016, together with an explanatory memorandum making certain amendments in Notification No. 51/2015-Customs (ADD) dated 21st October, 2015 under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.

(55) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.205(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to exempt CVD on imported media with recorded Information Technology Software on so much value as is equivalent to the value of the Information Technology Software recorded on the said media which is leviable to Service tax under Finance Act, 1994.
- G.S.R.206(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.207(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 171/93-Cus., dated 16th September, 1993.
- (iv) G.S.R.208(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (v) G.S.R.209(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 27/2011-Cus., dated 1st March, 2011.
- (vi) G.S.R.210(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 21/2012-Cus., dated 17th March, 2012.

- (vii) G.S.R.211(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28th February, 1999.
- (viii) G.S.R.212(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated 1st March, 2002.
- (ix) G.S.R.213(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 24/2005-Cus., dated 1st March, 2005.
- (x) G.S.R.214(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 230/86-Cus., dated 3rd April, 1986.
- (xi) G.S.R.215(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996.
- (xii) G.S.R.216(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 81/2005-Cus., dated 8th September, 2005.
- (xiii) G.S.R.217(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 72/1994-Cus., dated 1st March, 1994.
- (xiv) The Baggage Rules, 2016 published in Notification No. G.S.R.218(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.
- (xv) The Customs Baggage Declaration (Amendment) Regulations, 2016 published in Notification No. G.S.R.219(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.

- (xvi) The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Rules, 2016 published in Notification No. G.S.R.220(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.
- (xvii) G.S.R.221(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum superseding Notification No. 17/2011-Cus.,(N.T.) dated 1st March, 2011.

(56) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.222(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to amend notifications, mentioned therein, relating to area based exemptions, so as to carry out Budgetary changes.
- (ii) G.S.R.223(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to amend notifications, mentioned therein, relating to area based exemptions, so as to carry out Budgetary changes.
- (iii) G.S.R.224(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 7/2012-C.E., dated 17th March, 2012.
- (iv) G.S.R.225(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E., dated 17th March, 2012.
- (v) G.S.R.226(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain

amendments in the Notification No. 1/2011-C.E., dated 1st March, 2011.

- (vi) G.S.R.227(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 2/2011-C.E., dated 1st March, 2011.
- (vii) G.S.R.228(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to exempt central excise duty on media with recorded Information Technology Software on so much value as is equivalent to the value of the Information Technology Software recorded on the said media which is leviable to Service tax under Finance Act, 1994.
- (viii) G.S.R.229(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (ix) G.S.R.230(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum rescinding Notification No. 62/91-C.E., dated 25th July, 1991.
- (x) G.S.R.231(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 33/2005-C.E., dated 8th September, 2005.
- (xi) G.S.R.232(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 30/2004-C.E., dated 9th July, 2004.
- (xii) G.S.R.233(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain

17

amendments in the Notification No. 16/2010-C.E., dated 27th February, 2010.

- (xiii) G.S.R.234(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 42/2008-C.E., dated 1st July, 2008.
- (xiv) G.S.R.235(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-C.E., dated 1st July, 2008.
- (xv) G.S.R.236(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to provide a procedure for obtaining Centralized Registration for manufacturers of articles of jewellery.
- (xvi) G.S.R.237(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-C.E.(N.T.), dated 26th June, 2001.
- (xvii) G.S.R.238(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 9/2012-C.E.(N.T.), dated 17th March, 2012.
- (xviii) The Central Excise (Amendment) Rules, 2016 published in Notification No. G.S.R.239(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.
- (xix) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2016 published in Notification No. G.S.R.240(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.

- (xx) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2016 published in Notification No. G.S.R.241(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.
- (xxi) G.S.R.242(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 20/2001-C.E.(N.T.), dated 30th April, 2001.
- (xxii) G.S.R.243(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-C.E.(N.T.), dated 24th December, 2008.
- (xxiii) The CENVAT Credit (Third Amendment) Rules, 2016 published in Notification No. G.S.R.244(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.
- (xxiv) G.S.R.245(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 27/2012-C.E.(N.T.), dated 18th June, 2012.
- (xxv) G.S.R.246(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum superseding Notification No. 5/2011-CE(NT) dated 1st March, 2011.
- (xxvi) G.S.R.247(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 42/2001-C.E.(N.T.), dated 26th June, 2001.
- (xxvii) G.S.R.248(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain

amendments in the Notification No. 31/2007-C.E.(N.T.), dated 2nd August, 2007.

- (xxviii) G.S.R.249(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 19/2004-C.E.(N.T.), dated 6th September, 2004.
- (xxix) G.S.R.250(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-C.E.(N.T.), dated 26th June, 2001.
- (xxx) The Central Excise (Removal of Goods at Concessional Rate of Duty for Manufacture of Excisable and other Goods) Rules, 2016 published in Notification No. G.S.R.251(E) in Gazette of India dated 1st March, 2016 together with an explanatory memorandum.
- (xxxi) G.S.R.252(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 21/2004-C.E.(N.T.), dated 6th September, 2004.

(57) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 83 of the Finance Act, 2010:-

- G.S.R.253(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum rescinding Notification No. 1/2015-Clean Energy Cess dated 1st March, 2015.
- G.S.R.254(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 05/2010-Clean Energy Cess dated 22nd June, 2010.

(58) A copy of Notification No. G.S.R.255(E) (Hindi and English versions) published in Gazette of India dated 1st March, 2016, together with an explanatory memorandum seeking to provide effective rates of Infrastructure Cess on specified goods under sub-section (2) of section 38 of the Central Excise Act, 1944 read with sub-clasue (3) of clause 159 of the Finance Bill, 2016.

(59) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-

- G.S.R.256(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 26/2012-Service Tax dated 20th June, 2012.
- (ii) G.S.R.257(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
- (iii) The Point of Taxation (Amendment) Rules, 2016 published in Notification No. G.S.R. 258(E) in Gazette of India dated 1st March, 2016, together with an explanatory memorandum.
- (iv) G.S.R.259(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to exempt services in relation to Information Technology Software recorded on a media bearing RSP, provided Central Excise Duty has been paid.
- (v) G.S.R.260(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 32/2012-Service Tax dated 20th June, 2012.
- (vi) G.S.R.261(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to prescribe interest rate under section 75 of the Finance Act, 1994.

- (vii) G.S.R.262(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 8/2006-Service Tax dated 19th April, 2006.
- (viii) G.S.R.263(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to bring into effect provisions of bye-clause (h) of section 107 of the Finance Act, 2015.
- (ix) G.S.R.264(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to bring into effect certain provisions of notification No. 07/2015-Service Tax dated 1st March, 2015.
- (x) G.S.R.265(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum seeking to bring into effect certain provisions of notification No. 05/2015-Service Tax dated 1st March, 2015.
- (xi) G.S.R.266(E) published in Gazette of India dated 1st March, 2016 together with an explanatory memorandum making certain amendments in the Notification No. 30/2012-Service Tax dated 20th June, 2012.
- (xii) The Service Tax (Amendment) Rules, 2016 published in Notification No.
 G.S.R.267(E) published in Gazette of India dated 1st March, 2016, together with an explanatory memorandum.

(60) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(61) A copy of the Annual Statement (Hindi and English versions) of the discretionary allotments made under 5% discretionary quota during the calendar year 2015.

(62) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2016-2017.

*(63) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2016-2017.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha

- (i)[%] That at its sitting held on the 16th March, 2016, Rajya Sabha passed the Sikh Gurdwaras (Amendment) Bill, 2016.
- (ii)^{\$} That at its sitting held on the 16th March, 2016, Rajya Sabha passed the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016 with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

$^{\%}$ 6. Bill as passed by Rajya Sabha – Laid on the Table

The Sikh Gurdwaras (Amendment) Bill, 2016

^{\$}7. Bill as amended by Rajya Sabha – Laid on the Table

The Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016

8. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions):-

- Twenty-seventh Report regarding review of pending Assurances pertaining to the Ministry of Information and Broadcasting.
- (2) Twenty-eighth Report regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of Higher Education).
- (3) Twenty-ninth Report regarding review of pending Assurances pertaining to the Ministry of Skill Development and Entrepreneurship.
- (4) Thirtieth Report regarding review of pending Assurances pertaining to the Ministry of External Affairs.

9. Report of Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the Sixth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2015-2016).

10. Report of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the Twenty-sixth Report (Hindi and English versions) on the subject 'Review of functioning of the National Handicapped Finance and Development Corporation (NHFDC)' of the Standing Committee on Social Justice and Empowerment (2015-16).

11. Statements of Standing Committee on Social Justice and empowerment

Shri Ramesh Bais laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing final Action Taken by the Government on the observations/recommendations contained in the Tenth Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on Action taken by the Government on the observations/ recommendations contained in the Forty-sixth Report of the Committee (Fifteenth Lok Sabha) on the subject 'Implementation of Prime Minister's New 15 Point Programme' of the Ministry of Minority Affairs.
- (2) Statement showing final Action Taken by the Government on the observations/recommendations contained in the Seventeenth Report of the Standing Committee on Social Justice and Empowerment (Sixteenth Lok Sabha) on Action taken by the Government on the observations/ recommendations contained in the Second Report of the Committee (Sixteenth Lok Sabha) on Demands for Grants (2014-15) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).

12. Reports of Standing Committee on Human Resource Development

Smt. Santosh Ahlawat laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

(1) 274th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two hundred sixty-fifth Report on Demands for Grants 2015-16 (Demand No 60) of the Department of Higher Education (Ministry of Human Resource Development). (2) 275th Report on Action Taken by Government on the Recommendations/ Observations contained in the Two hundred sixty-eighth Report on Demands for Grants 2015-16 (Demand No 108) of Ministry of Women and Child Development.

13. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Dr. A. Sampath laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Eighty-second Report on The Action Taken Replies of the Government on the Recommendations/ Observations contained in the 75th Report on Demands for Grants (2015-16) of the Ministry of Law and Justice.
- (2) Eighty-third Report on The Action Taken Replies of the Government on the Recommendations/ Observations contained in the 76th Report on Demands for Grants (2015-16) of the Ministry of Personnel, Public Grievances and Pensions.

14. Motion regarding Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 -- Extension of Time

Shri S.S. Ahluwalia moved the following motion :-

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the first week of the Monsoon Session, 2016."

The motion was adopted.

12.11 P.M.

15. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on 15th March, 2016."

The motion was adopted.

*12.12 P.M.

16. Submission by Members

Sarvashri N.K. Premachandran, K.C. Venugopal and Ramesh Bidhuri made submission regarding the level of mathematics question paper in recent class XII, CBSE Board examination and also reported leak of question paper.

Sarvashri Anirudhan Sampath, P.K. Sreemathi Teacher, Bhairon Prasad Mishra, Bhagat Singh Koshiyari, Rajesh Ranjan (Pappu Bhaiya), Rabindra Kumar Jena, Bhanu Prasad Mishra, Devji M. Patel, Ajay Mishra, Maheish Girri, Parvesh Saheb Singh, Smt. Meenakashi Lekhi, Sharad Tripathi, Jagdambika Pal and Pushpendra Singh associated.

Shri M. Venkaiah Naidu responded.

12.53 P.M.

17. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statement on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Janardan Singh 'Sigriwal' regarding need to construct a new railway line from Chhapra (Saran district) to Chakia (East Champaran district) in Bihar.
- (2) Shri Mukesh Rajput regarding need to set up food processing industries in Farrukhabad parliamentary constituency, Uttar Pradesh.
- (3) Shri Ganesh Singh regarding need to sanction adequate number of Indira Awas units in Madhya Pradesh and also release balance funds due to the State under the Scheme.
- (4) Shri Devendra Singh alias Bhole Singh regarding need to include nutritious foods specially dates in the diet of paramilitary forces in the country.
- (5) Shri Ramesh Bidhuri regarding need to set up Kisan Counselling Centres.
- (6) Shri Ramdas Tadas regarding need to send a central team to assess the damage caused to crops due to unseasonal rains and hailstorms in Wardha parliamentary constituency and provide adequate compensation to the affected farmers.
- (7) Smt. Rekha Arun Verma regarding need to run Shahajahanpur- Delhi Passanger train No.54075/76 from Sitapur, Uttar Pradesh.
- (8) Smt. Riti Pathak regarding need to take suitable remedial measures to check increasing pollution level in Singrauli district, Madhya Pradesh.
- (9) Shri Laxman Giluwa regarding need to take suitable action against the persons/agencies responsible for cutting of trees in illegal manner during the construction of railway line from Goilkera to Manoharpur in Jharkhand.

- (10) Shri Jugal Kishore Sharma regarding need to provide funds for development of banks of river Tawi in Jammu, Jammu & Kashmir.
- (11) Shri Nishikant Dubey regarding need to set up AIIMS at Deoghar in Jharkhand.
- (12) Dr. Kirit Somaiya regarding need to draw an action plan to bring down casualties on the Mumbai Suburban Railway Zone.
- (13) Shri Ravindra Kumar Pandey regarding need to ensure construction of road from Chas to Ramgarh in Bokaro district as per specified norms and standards.
- (14) Smt. Darshana Vikram Jardosh regarding need to set up Coast Guard Station in Hazira, Gujarat.
- (15) Shri Rajeev Satav regarding need to protect the interests of public sector oil companies.
- (16) Shri Tamradhwaj Sahu regarding need to exempt gold and diamond jewellery from excise duty.
- (17) Shri S.R. Vijaykumar regarding need for inclusion of Narikuravar community in the list of Scheduled Tribes.
- (18) Shri T. Radhakrishnan regarding need to check illegal importing of Chinese Fireworks.
- (19) Dr. Ratna De Nag regarding need to construct a fly-over at Bandel Junction railway station.
- (20) Shri Arka Keshari Deo regarding need to set up a unit of CRPF at Bhawanipatna, the district Headquarters of Kalahandi.
- (21) Shri Shrikant Eknath Shinde regarding need to declare river cleaning projects as National Projects.
- (22) Shri Kinjarappu Rammohan Naidu regarding six-laning of National Highway No. 16 between Vishakhapatnam and Ichapuram in Andhra Pradesh.

- (23) Shri Md. Badaruddoza Khan regarding need to establish an Agriculture Research University in Murshidabad, West Bengal.
- (24) Shri Kaushalendra Kumar regarding need to construct bridges over Kumhari and Jirain rivers on National Highway No. 82 in Nalanda parliamentary constituency, Bihar.
- (25) Shri N.K. Premachandran regarding need to release fund for centrally funded environmental initiatives in Kerala.

12.54 P.M.

18. Discussion under Rule **193**

Time Taken: 4 Hrs. 01 Mt.

Shri Kalikesh Narayan Singh Deo raised a discussion on the situation arising out of recent terror attacks at Pathankot Airbase.

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.18 P.M.)

2.18 P.M.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Shri Jyortiraditya Madhavrao Scindia
- 3. Shri S. Rajendran
- 4. Prof. Saugata Roy
- 5. Shri Chandrakant Bhaurao Khaire
- 6. Shri Narasimham Thota
- 7. Shri Mohammad Salim
- 8. Smt. Kavitha Kalavakuntla
- 9. Dr. Vara Prasadarao Velagapalli
- 10. Shri Dharmendra Yadav
- 11. Shri Ashwini Kumar
- 12. Shri Jay Prakash Narayan Yadav
- 13. Shri N.K. Premachandran
- 14. Shri Dushyant Chautala
- 15. Shri Kaushalendra Kumar
- 16. Shri Asaduddin Owaisi
- 17. Shri Rajesh Ranjan (Pappu Yadav)
- 18. Shri Harish Chandra Meena
- 19. Shri George Baker

Shri Manohar Parrikar intervened.

Shri Rajnath Singh replied to the debate.

The discussion was concluded.

*19. Government Bill – Introduced

The Companies (Amendment) Bill, 2016

6.00 P.M.

20. Government Bill – Passed

The Mines and Minerals (Development and Regulation) Amendment Bill, 2016

Time Taken: 1 Hr. 37 Mts.

The motion for consideration of the Bill was moved by Shri Narendra Singh Tomar.

The following members took part in the debate:-

- 1. Shri Vincent H. Pala
- 2. Shri Hukum Singh
- 3. Shri Bharturhari Mahtab
- 4. Shri Narasimham Thota
- 5. Dr. Anirudhan Sampath
- 6. Shri A.P. Jithender Reddy
- 7. Dr. Vara Prasadarao Velagapalli
- 8. Shri Ganesh Singh
- 9. Shri Hariom Singh Rathore
- 10. Shri P.P. Chaudhary

Shri Narendra Singh Tomar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

7.38 P.M.

21. Amendments made by Rajya Sabha – Rejected

Time Taken: 41 Mts.

*The Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2016

The motion that the following amendments made by Rajya Sabha in the

Bill be taken into consideration was moved by Shri Arun Jaitley:-

CLAUSE 3

1. That at page 3, *after* line 35, the following proviso be *inserted*, namely:-

"Provided that if an individual so chooses and does not wish to continue as a holder of Aadhaar number, such individual shall be entitled and permitted to have his Aadhaar number deleted from the Central Identities Data Repository and on such deletion, all his data including the demographic and biometric information as well as all his authentication records shall be destroyed forthwith and a certificate to that effect shall be issued by the authority within fifteen days from the making of such request".

CLAUSE 7

2. That at page 4, *for* lines 17 to 19, the following be *substituted*, namely:-

"Provided that if an Aadhaar number is not assigned to or if an individual chooses not to opt for enrolment, the individual shall be offered alternate and viable means of identification for delivery of the subsidy, benefit or service".

CLAUSE 33

3. That at page 12, line 1, *for* the words "national security", the words "public emergency or in the interest of public safety" be *substituted*.

CLAUSE 33

4. That at page 12, line 5 *after* the words "Oversight Committee consisting of", the words "the Central Vigilance Commissioner or the Comptroller and Auditor-General and" be *inserted*.

CLAUSE 57

5. That at page 17, clause 57 be <u>*deleted*</u>.

^{*}The Bill was passed by Lok Sabha on the 11th March, 2016 and transmitted to Rajya Sabha on the same day. Rajya Sabha has returned the Bill with recommendations, which has been laid on the Table of Lok Sabha today.

The following members took part in the debate:-

- 1. Prof. (Dr.) Sugata Bose
- 2. Shri Tathagata Satpathy
- 3. Shri Mohammad Salim
- 4. Shri Konda Vishweshwar Reddy

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be rejected, was moved by Shri Arun Jaitley.

The motion was adopted and the amendments were rejected.

8.19 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 25th April, 2016.)

ANOOP MISHRA Secretary General